MESSAGE FF OM LOK SABHA The Mulki Rule (Repeal) Bill, 1973

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-Gene al of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Mulki Rules (Repeal) Bill, 1973, as passed by Lok babha at its sitting held on the 18th December 1973."

Sir, I lay the Hill on the Table.

THE APPROPR ATION (RAILWAYS) NO. 4 BII L, 1973- (contd)

श्री जगदम्बी प्रसाद यादव (बिहार): माननीय उपाध्यक्ष महोदय, इस निकम्मे विभाग को एक पैमा भी खर्च करने के लिए देना सचमुक्त में लगता है कि एक गुनाह होगा।

ससदीय कार्य विभाग तथा निर्माण और आवास मंत्रा नय में राज्य मत्री (श्री ओम् मेहता) ों फिर ग्राप बिहार वापस कैसे जायेगे।

श्री जगदम्बी प्रसाद यादव: मै यह इस-लिए कहना चाहता हं कि इस मंत्रालय से इंसाफ मांगा में कचरापाड़ा का मैनिटरी इंस्पेक्टर श्री एम० पी० वर्मा. 1968 से लगागर लगा रहा, लेकिन उसको इसाफ ाही मिला। 40-40. 45-45 दिन तब उसने ग्रनशन किया, फिर भी कुछ नहीं हपा। श्रीमन्, रेलवे में कुड नाइट स्वाया उठाने के लिए, जिस काम को सिर्फ मेहतर करते हैं उन मेहतरों की जगह पर श्रािकारियों ने एक ब्राह्मण भ्रौर एक केवट वा वहाल किया। ग्रगर वे यह काम करते तो कोई हैरानी की बात नहीं थी. लेकिन उन्होंने यह काम नही किया। इस सम्बन्ध में उस इस्पेक्टर

ने रेलवे स्रधिकारियों से इसाफ मागा, लेकिन उन्होंने इसाफ नही दिया। प्रकार का उपाय करने के बाद वह जल मरा। ग्राज उसके दो छोटे बच्चे हैं जिन का दिमाग शायद ठीक नहीं है। उसकी विच्चिया भ्रविवाहित है भ्रौर उसका परिवार ग्राज त्राहि त्राहि कर रहा है। पहले भी सदन मे यह बात उठाई गई। लिखने पढने से तां इनके कानों पर जु रेंगती नहीं है। यह सरकार मेहतरों, हरिजनों के लिए सारी सुविधाएं मुहैया करने की बात करती है, लेकिन जब हरिजनो की जगह पर ऐसे लोगों को बहाल किया जाता है स्पौर उन स्रधिकारियों पर जो प्रक्न उठाता है तो उसे नौकरी से बर्खास्त किया जात। है। वह इंसाफ मांगता है, लेकिन ग्रात्मदाह करने तक इस सरकार के कानो पर जुनही रेंगती है। इस-लिए इस सरकार को एक पैसा भी देना सदन के लिए गुनाह है। मैं मंत्री जी से जानना चाहंगा कि स्रापने उसके परिवार की व्यवस्था के लिए क्या किया जिस से उसकी ग्रात्मा को शांति मिले। जिन ग्रिधिकारियों ने यह ग्रन्याय किया उनसे ब्राप इसका क्या निराकरण करा रहे है। उसने स्राप की पार्लियामेंट के सामने. राष्ट्रपतिभवन के सामने इंसाफ मांगते किया मांगते ग्रात्मदाह है । प्रकार ग्रात्मदाह करने वाले बलिदानी को ग्राप नकार नहीं मकते, उसके साथ ग्रन्याय नहीं कर सकते। यह सदन ग्रौर देश ग्रापसे उसका जवाब मागेगा।

श्रीमन्, हमारे रेल उपमत्री महोदय ग्रगर मंभालें तो शायद रेलवे सभल भी जाय लेकिन हमारे रेल मंत्री को तो विहार की राजनीति से फुर्मत नही है। पहले तो वे वहा की मरकार चलाते थे ग्रौर ग्रब उनको वहां की कांग्रेस पार्टी भी चलानी पड़ती है। इमीलिए ग्राज रेलवे में घाटा, हड़तालें ग्रौर लेट र्रानग साधारण बातें हो गई है। ग्राज सदन यह जानना

Appropriation (Railways)

[श्री जगदम्बी प्रसाद यादव] चाहेगा कि इन नये मंत्री के समय में कितनी गाडिया बन्द हो चुकी है ग्रौर कितनी जनता जयती या जानकी एक्सप्रेस ग्राप चला पाये है या चलाने वाले हैं। यह रेलवे देश की एक ग्रसेट थी। इसमें जनता का चार हजार करोड़ रुपया लगा हन्ना है। इसमें 14 लाख नियमित कर्मचारी हैं ग्रौर 32 लाख कैज्युग्रल लेबरर काम करते है। उन 32 लाख कैंज्युग्रल लेबरर के स्रभिशाप से इसका मत्री भी कैज्यस्रल लेबरर के समान कैज्युग्रल रहता है।

श्रीमन्, ग्रभी हमारे मित्र बता रहे थे कि 70 लाख ग्रादमी इस पर यात्रा करते है, साढ़े पांच लाख टन सामान भी ढोया जाता है ग्रीर चौथी पचवर्षीय योजना मे 400 करोड़ रुपये का ग्रावटन भी इस के लिए किया गया था स्रौर 42 करोड़ रुपया उस मे ग्रीर भी बढ़ा होगा, फिर भी इस में घाटा कितना बढ़ता जा रहा है भ्रौर वह घाटा किन किन बातों के कारण होता है। वह होता है रेलवे मंत्रालय के श्रक्शल प्रशासन के कारण, वह होता है सफोद हाथी जो रेलवे बोर्ड का बैठा है उस के कारण, तमाम स्रतियमिततास्रों तथा ग्रनुशासनहीनता के कारण ग्रीर ग्रव्यवस्थाग्रों के कारण, लचर मंत्रालय तथा लचर मंत्री के कारण। श्रीमन्, स्राज रेलवे मंत्रालय भी गुलामी का एक प्रतीक बना हुन्ना है। दूसरे मंत्रालयो की तरह रेलवे मंत्रालय का बजट भी रखा जाना चाहिए था, लेकिन पता नही किस कारण से रेलवे का बजट ग्रलग रखा जा रहा है। एक पद्धति स्रंग्रेजो ने लगा दी थी ग्रौर पता नही हम क्यों उस का स्धार नहीं कर पाने। ग्रगर सरकार यह समझती है कि रेलवे को ग्रलग से देखभाल की भ्रावश्यकता है तो रेलवे के लिए एक स्राटोनामस वोई बनाया जा सकता था। लेकिन रेलवे का ग्रलग से पेश हो इस का कोई ग्रीचित्य

मै समझता हुं कि हमारे माननीय मंत्री जी प्रभावित नहीं कर सकेंगे सिवाय इस के कि एक परंपरा है जो चली य्रा रही है **ग्रौ**र उसीको चलाया जाये। में जानना चाहता हू कि मंत्री जी इस बारे में क्या कहना चाहते हैं। की ग्राजादी के बाद काल कागजी परिवर्तन भी ग्राप कर लेते तो वात कुछ समझ मे श्राती कि श्राप ने कुछ काम किया है। श्रीमन्, ग्राज हडतालो का बोलबाला है। जिस ग्रख-वार को उठायें दिखायी देता है कि किसी न किसी बात को लेकर हड़ताल हो रही है। यात्री भ्राज बेबस है। कोई किसी काम के लिए जा रहा हो, वह समझ नही पाता है कि वह श्रपने गंतव्य स्थान पर निश्चित समय पहुंच सकेगा या नही । वाययान पहले ही स्थगित थी। रेल पर भरोसा करते थे। रेल मंत्री ने कहा था कि वे रेल में फर्स्ट क्लास के दो एक डिब्बे जोड देते हैं ताकि वाययान से न লা सकने लोग इस तरह से रेलों में यात्रा कर सकेंगे। लेकिन लगता है कि उन का मत्रालय भी कुछ करना चाहता था लेकिन हुम्रा यह कि गाड़ियां चलाना ही रोक दिया गया। पहले तो यह था कि कोयले के ग्रभाव मे नही सैकड़ों गाडिया बंद कर दी गयी थीं, लेकिन ग्रब केवल कोयले का श्रभाव ही न**हीं** रहा। ग्राज तो ग्राप हडतालें देखने को को जगह जगह मिलती है और आज हर बात पर हडताल होती है। इस का कारण क्या मजदर श्रतःकरण से ग्राज इस बात की स्थिति ग्रायी करने म्रंतःकरण तो है हर व्यक्ति के हृदय में, हर व्यक्ति के दिल ग्रौर दिमारा में उस का निवास है, लेकिन थिथैराई करते करते श्रंत.करण पतित

हो जाता है यह दूसरी स्थिति होती है। मैं पूछना चाहता हूं कि क्या इस मंत्रालय का दोप नहीं है इस बात में कि बिना हड़नाल के किसी समस्या का वह समाधान नही निकाल पानी, यहां तक कि करी कभी कर्मचारियों को इसलिए हड़ताल करनी पडती है कि हमारे सरकारी ग्रधिकारी उनकी कठिनाइयों को सुनना नहीं चाहते। म्राज एक प्रश्न उठा रहा है कि 1 P.M. हमारी सरकार चाहती है कि रेलवे में एक युनियन हो ! एक युनियन चाहते है तो बनाते क्यों नही। किसी ने बनाने से रोका नहीं। सिर्फ स्वीट-वित्र या डिजायर प्रकः कर देने मात्र से ही इस समस्या का निदान नहीं हो सकता। भ्रगर सरकार या चाहती है तो इसको करने की व्यवस्था करे। हम भी उसके साथ है ि मरकार एक फेडरेशन या एक यनियन बनाये लेकिन सरकार जानती है कि वह ऐसा नहीं कर सकती। सरकार ने दो फंडरेशंस को मान्यता दिये हुए है ग्रंर वह दोनों फेडरेशन ग्रधिकतर स्थाना में डिफंक्ट हो चके है स्रौर स्रगर डिफक्ट नहीं भी हुये हैं तो रेलवे में जो सात सौ कैटेगरीज है प्रत्येक उन कँटेगरीज का प्रतिनि-धित्व वह जगह जगह नही कर पा रही है ग्रीर जब वह श्रेणीबद्ध कर्मचारियों का प्रतिनिधित्व नही कर पाती तो कठिनाइयों का हल उपस्थित नहीं कर सकती और इनलिये श्रेणीबद्ध कर्मचारियो के लियं ग्रावश्यक हो जाता है वह ग्रपने सगठन को तैयार करें श्रौर उन संगठनं के द्वारा ग्रपनी मांगों को श्रागे रखें। श्रव उनकी मांग को रखने वाले उनके प्रतिनिधि सरकार के **ग्र**धिकारियों से मिलने जायें तो वह

कहेंगे कि स्राप मान्यता-प्राप्त फेडरेशन

के सदस्य नहीं हैं। तो यह क्या स्थिति

श्राखिर, फेडरेशन की बुनियाद

है !

क्यों पड़ी। इसलिये तो बुनियाद पड़ी कि कर्मचारियो की ग्रिवांसेज को दूर किया जाय, उनकी समस्यात्रों का निदान श्रौर जब फेडरेशन उनकी ढंडा जाय समस्यात्रो का निदान नहीं कर पाता तो कैटेगरीवाइज जो कर्मचारी है उनको श्रपनी कठिनाइयो को दुर करने के वास्ते अलग सगठन की स्नावश्यकता होती है। श्रीमन्, पता नही उनकी कठि-नाइयों को सुनने में सरकार को, इसके ग्रधिकारियां को, क्या एतराज है। क्या नौकरणाही श्रपनी ग्लाम मनोवृत्ति को दूर नहीं कर सकती। समाजवाद की बार बार घोषणा होती है लेकिन पता नहीं समाजवाद कहा का ग्रहम सवाल हो गया है कि हमारे सरकारी ऋधि-कारियों में ग्रपने ही सहयोगियों के माथ बातचीत करने में, उनके वादिववादो को, उनकी कठिनाइयो को सूनने मे भी एक लक्षमण रेखा खिची हुई है कि न्नाप मान्यता प्राप्त य्नियन के सदस्य है या नहीं। मे जानना चाहगा मंत्री जी से कि उनकी समस्यात्रों का निदान ग्राप किस प्रकार करना चाहते हैं, डिफक्ट फेडरेशन के ऱ्वारा या श्रेणीबद्ध कर्मचारियों की जो युनियन है उसके द्वारा। ग्रौर ग्रगर ग्राप चाहते है कि एक यूनियन हो तो स्राप एक यूनि-यन किस प्रकार बनायेंगे, ग्यत मनदान के द्वारा या किस तरह बनायेगे, ऐसा कर सकने की क्षमता भ्राप तक प्रकट करना चाहते है। जब तक ग्राप इस प्रकार की व्यवस्था नहीं कर लेते तब तक उनकी जो श्रेणीवद्ध युनि-यनें है उनके द्वारा उनकी कठिन।इयों को हल करने की क्या व्यवस्था करना चाहते है।

श्रीमन्, ग्राज पिछड़े क्षेत्रों की बात होती है ग्रौर कहा जाता है कि हर पिछड़े हुये भेत्रों को, पिछड़े वर्गों को, सरकार सहूलियत देगी। तो मै

श्री जगदम्बी प्रसाद यादव सरकार से जानना चाहता हूं ग्रौर बिहार के कुछ क्षेत्रों का विशेष कर लेना चाहता हू। बिहार के सम्बन्ध में सर्वेक्षण की बात सामने ग्राई है तो मै जानना चाहता हूं कि बिहार सरकार ने एक प्रतिवेदन, एक संस्मरण, एक मेमो-जो सरकार को प्रस्त्त किया था उसका क्या हुग्रा। सरकार ने हमारे एक प्रश्न मे उसका उल्लेख भी किया है ग्रीर बताया है कि कही सर्वेक्षण करने की अनुमति दी है स्रौर कही पर कुछ काम करने की बात उठाई है लेकिन उसके साथ ही ऋाधिक कठिनाई की बात को घुसेड़ कर हां करने के बाद ना करने की बात हो गई है। बिहार के जो पिछड़े क्षेत्र है वह खनिजपदार्थ-बहुल क्षेत्र है ग्रौर दूमरे पिछड़े क्षेत्र कृषि-बहुल क्षेत्र है। ग्रव जहां पर खनिजपदार्थ प्राप्त है वहां रेलवे लाइन नहीं होने के कारण उन खनिज-पदार्थ का उत्पादन नही हो पाता ऋार इससे देश का जो विकास होना चाहिये वह नही हो पाना है। सिर्फ पिछड़े हुए क्षेत्रों की ही बात नही है बल्कि दूसरे क्षेत्रो की भी बात है जैसे कि पालाम् के डाल्टनगंज को ले लीजिये, रेलवे लाइन से उसका कोई सम्बन्ध नही है, इसी तरह से अनेक जिलों के केन्द्रीय स्थल है जिनका कि रेलवे लाइन से सम्बन्ध जैसे कि हजारीबाग प्रसिद्धि-प्राप्त स्थान है लेकिन हजारीबाग रोड जो है वह 70 किलोमीटर पर उससे ग्रालग है। तो हजारीबाग रोड तक रेलवे ले जाने का क्या कार्यक्रम है। यह अजीब बात है कि इस प्रगति के युग में जब कि स्पृटनिक एज ग्राया हुग्रा है तब हजारीबाग शहर में रेलवे लाइन नहीं पहुंचे।

Appropriation (Railways)

इससे आण्चर्य की बात और क्या हो सकती है? इसी तरह से आपने जवाब

दिया है कि सर्वेक्षण की स्वीकृति हो च्की है, परन्तु जिस मात्रा में काम आगे होना चाहिये था, उस माला में काम आगे नहीं बढ़ रहा है।

श्रीमन्, जहां तक ग्रौर क्षेत्रो की बातें है उनके बारे में मैं बारबार मंत्री जी से अग्रह करते रहता हु, लेकिन जो एक लोकल क्षेत्र क्यूल शाहबगंज का क्षेत्र है, लुप लाइन का क्षेत्र है, जिस के बारे में मैंने ग्रापका ध्यान बारबार खीचा है कि जब तक डिविजनल हैडक्वा-र्टर जमालपुर नहीं ग्रा जाता है, तब तक इस क्षेत्र का विकास नही हो सकता है। श्रीमन्, मैं यह निवेदन करना चाहता हं कि जमालपुर का जो वर्कशाप है वह बहुत पुराना वर्कशाप है। म्रब यहां पर डीजल ग्रौर बिजली के इजनों के मरम्मत का काम नहीं होता है जिसके कारण यह कारखाना डाईग कंडीशन पर है। यहां पर पहले 21 हजार मजदूर काम करते थे, लेकिन ग्रद केवल 8–10 हजार मजदूर ही काम करते है जो कि बहत ही कुशल कारीगर है और हर काम को सफलतापूर्वक करने की क्षमता रखते है। इस चीज की जानकारी रेलवे मंत्री जी को भी है। तो मैं यह निवेदन करना चाहता हूं कि जब तक इस रेलवे लाइन में दोहरी लाइन नही बिछाई जाती श्रौर यहां पर मख्यालय नही बनाया जाता है, तब तक इस क्षेत्र की तरक्की नहीं हो सकती है। मैं अाप से पूछना चाहता हू कि इस क्षेत्र मे जितनी गाडियां चलती है क्या वे पर्याप्त है ? पहले वर्कसमैन ट्रेनें हर शनिवार को तीन तरफ 30 बार जाती म्राती थी जब कि वहां पर 21 हजार मजदूर काम करते थे, लेकिन ग्रब जब कि वहां पर केवल 8-9 हजार ही मजदूर काम करते है, तो हर शनिवार को कुल 18 बार ट्रेनें जाती है। जब वर्कसमैन गाड़ियां चलती थी तो सब गाड़ियां ब्लाक हो जाती थीं।

दूसरी बात मैं यह निवेदन करना चाहता हं कि ग्राप माइन्स का विकास कर रहे है, लेबिन आप इस बान को नहीं मोच रहे हैं कि जब तक लाइनो काइस क्षेत्र मे विकास नही तब तक ग्राप माइन्स का भी विकास नहीं कर सकेंगे। इसलिए मेरा ग्राप से श्राग्रह है कि जब तक श्राप इस क्षेत्र में दोहरी लाइन नहीं बनायेंगे तब तक श्राप माइन्स का वकास नहीं कर सकेंगे। इसलिए जब तक ग्राप गाडियो की भारी वाहन क्षमता के नहीं बढायेगे दोहरी लाइन नहीं बनायेंगे तक ग्राप इस क्षेत्र का विकास नही सकेंगे।

इसके भ्रलावा मै यह निवेदन करना चाहता हं कि स्म क्षेत्र के जो रेलवे स्टेशन है उनमें स्टाफ बहत कम है ग्रौर कभी कभी तो पूरे स्टेशन में स्टाफ नही रहता है 'शैर गाड़ियां पास हो जाती है। बरियारपुर, कल्याणपुर, रतनपूर श्रौर दशरथपूर स्टेशनों में तो ग्रनेक बार गाड़ियां पास हो जाती है मगर वहां प कोई रेल का स्टाफ नहीं होता है। वरियारपूर स्टेशन का तो प्लेटफार्म इतना नीचा है कि उसमें किसी गर्भवती स्ता का उतरना-चढना म्हिकल हो जाा है। जब प्लैटफार्म में गाड़ी श्राती ताती है तो छोटा होने के कारण उसको पार नही किया जा सकता है। वहां पर पानी की भी व्यवस्था नही है। तो इस लप लाइन की यह करुण कड़ानी है। इसका कारण क्या है? इसका ारण एक ही हो सकता है कि इसका मृज्यालय हावडा में बना दिया गया है जा से यहां का प्रबन्ध ग्रन्छी तरह से नहीं हो सकता है श्रीर न ही इस क्षेत्र का कल्याण ही हो सकत। है । जब ग्राप इस क्षेत्र की योजना कलकत्ता से बनाते हैं तो इस क्षेत्र का कल्याण किस तरह से हो सकता है।

मैने इस सम्बन्ध मे बारबार श्राग्रह किया है कि इस लाइन की नरफ श्राप ध्यान दीजिए श्रीर जब तक श्राप इस क्षेत्र की ओर ध्यान नहीं देगे तब तक इस लाइन श्रीर छोटे छोटे स्टेशनों का कल्याण नहीं हो सकता है। मैं श्राशा करना हूं कि जिन बातों की श्रोर मैने माननीय मंत्री जी का ध्यान खीचा है, उनकी ग्रोर मंत्री जी श्रवच्य ध्यान देंगे। MR. DEPUTY CHAIRMAN: The

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.15 P.M.

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at 15 minutes past two of the clock. Mr. Deputy Chairman in the Chair.

श्री रणवीर सिंह (हरियाणा) : उपसभापति जी, मैं इस विधेयक का समर्थन करने के लिए खडा हुग्रा हूं। जहां तक इस विधेयक का सम्बन्ध है, इसमें कोई बहुत ज्यादा टीका-टिप्पणी की बात नहीं है। महंगाई है इसलिए वे महंगाई भत्ता चाहते हैं। हमें खास तौर पर रेलमंत्री की तारीफ करनी है क्योंकि इनकी कृपा से भिवानी लाडन का सर्वेक्षण हो रहा है।

एक बात जरूर कहनी पडेगी कि देश जब ग्राजाद हुग्रा उस वक्त रेल के ऊपर जो सरमाया लगा हुग्रा था वह ग्रन्दाजन 750 करोड़ के करीब था ग्रौर ग्रब कोई 4000 करोड़ के करीब रेल के ऊपर सरमाया लगा है।

जहां तक रेलों को बिछाने का सम्बन्ध है जितने से पहले रेलों की लंबाई थी, देश के अन्दर सड़कों में तेजी आई, और चीजों में काफी बढ़ोत्तरी हुई, लेकिन नई रेल बिछाने का जहां तक सम्बन्ध है उसमें देश अभी बहुत पिछड़ा हुआ है। इसमें कोई सन्देह नहीं कि जहां साढ़े सात सौ करोड़ था, वहां श्रब 4 हजार करोड़ रुपए, पाच

[श्री रणवीर सिह] ग्ने के करीब शरमाया लगा ग्रौर जिस देश में पहले इंजिन बाहर से स्राते थे, वैगन बाहर से म्राते थे, यहां रेल के इंजिन बनने शुरू हुए, बैगन बनने शरू हुए ग्रौर विदेशों को भी हमने भेजना शरू किया। जहां तक नई रेलों को बिछाने का सम्बन्ध है, उसमें यह ठीक है कि चुंकि उसके लिए लोहा चाहिए -था ग्रौर देश के ग्रन्दर लोहा इतना पैदा नहीं होता था कि ग्रौर ज्यादा रेल लाइनें बिछाई जा सकें। कई जगह दोहरी लाइनें, डबल लाइन की गई, नई लाइनों को खोलने में रेल मंत्रालय पीछे रहा। यह भी सच है कि पिछली दफा जब सप्लीमेट्री ग्रान्ट्स ग्राई तो उसमें गोहाना पानिपत लाइन जो देश में दूसरी लड़ाई में उठाई गई थी श्रौर जिसमें से एक रोहतक गोहाना लाइन लाल बहादूर शास्त्री जब रेल मंत्री थे उस वक्त दोबारा बिछाई गई थी, श्रब जो बचा हुआ हिस्सा है उसको बिछाने का काम चालू हुआ है। तो यह हमारे लिए एक तरह से कमजोरी की निशानी है कि जो इतने साल पहले रेल उठाई गई थी वह 25 साल में हम नही बिछा सके।

उसके साथ साथ यह भी देखने में स्राया है कि बहत सारे तत्व हैं, राजनीतिक तत्व जो हमने संविधान बनाया तो संविधान के तहत हर एक को मताधिकार मिला ग्रौर उसके जरिए राजनीति में श्रौर राज में तबदीली करने का म्रख्तियार था लेकिन कुछ तत्व हैं जो मनाधिकार मे उनको लाभ होना दिखाई नहीं देता तब वह देश के ग्रन्दर स्ट्राइक्स हडताल करा रहे है । लाख यात्री रेलों मे रोजाना चलते हैं, उनमें से कम से कम 12 लाख के करीब वह यात्री होंगे जहा चनाव होने जा रहा है श्रीर रोजना 12 लाख

का हिसाब लगाएें तो कितने दिन में तमाम उत्तर प्रदेश और उडीमा के ऊपर इस बात का ग्रसर हो सकता है। मैं नही कहता कि जहां लोको ड्राइवर्स की स्टाइक का मम्बन्ध है, शायद ड्राइवर्स को इस बात का ज्ञान भी न हो कि इसका ग्रसर कहा जाकर पडेगा, लेकिन इसका ग्रसर लोगों के मन के ऊपर जरूर पडता है। हमारा रेल मंत्रालय ग्रौर खास तौर पर हमारे रेल मती जी ने ग्रौर उप-रेल मंत्री जी ने बातचीत करने का तांता जोड़ा ग्रौर उनकी बात मानी। उनको भी जिन्होंने इंजिन की म्राग को बन्द कर दिया था स्रौर रेल के मंत्रालय को भ्रामदनी में काफी घाटा पहुंचाया था, उनके लिए कारण था या नहीं था. पर जिस देश के अन्दर प्रजा-तांत्रिक प्रणाली हो ग्रौर श्रापस में बातचीत से फैसला हो, उन्होंने स्ट्राइक शुरू की ग्रौर नुकसान पहुंचाया, उन सब को माफी भी दी गई। उनको छट दी गई। छुट देनी भी चाहिए, इसलिए देनी चाहिए चूकि रेलो को चलाने वाले कोई विदेशी नहीं, हमारे ही देश के रहने वाले हैं। लेकिन कई दफा जो म्रच्छाई के लिए बात की जाती है, कई दफा ग्रादमी उसको कमजोरी की निशानी समझते है। मैं तो नहीं मानता कि ललित नारायण मिश्र जी या क्रेशी साहब कमजोर दिल के हैं। वे मजबूत दिल के हैं। कुरेशी साहब को इस बात का तजर्बा भी है दस साल तक रेलवे मंत्रालय का काम करने की बिना पर। उनको देश के सारे हिस्सों का भी ज्ञान है ग्रौर रेलवे मे जितने ढंग के कर्मचारी हैं उन सब से उनका मम्बन्ध भी है श्रौर हो सकता है। पिछली स्ट्राइक के समय मे रेल मंत्री जी ने अपना हाथ आगे वढाया था ताकि रेल के चलाने वाल रेल के चालक जो है वे ग्रच्छी तरह से काम करें। 14 घंटे को उन्होंने दस घंटे

में बदल दिया। रूग जैस ग्रामे ग्रहा हुआ देश भी ज बात 25, 30 साल में नही चाल कर सका, हमारे रेल मंत्रालय ने उसकी चाल करने की बात कही है। लेकिन अभी उसकी बातचीत ही चली थी कि एक दूसरी स्टाइक ग्रा गई। रेल एक तरह से हमारे देश की जान है ग्रौर हमारी ग्राथिक ग्रौर सामाजिक व्यवस्था कायम रखने रेल उसी तरह में काम करती है जिस तरह से शरीर में नाडिया काम करती है। इसलिए या कदर्ती बात है कि श्रगर रेल मंत्रा त्य में इसी तरह से स्टाइक रहे तो बह देश के लिए काफी तक्लीफदेह भी है। सकती है। मैं मानता हं कि इसमें कोई शक नही है कि हमारे विधान में इस तत का ग्रधिकार है कि लोग स्टाइक कर सकते हैं. लेकिन क्या श्राज स्टाइक उप ग्रधिकार को मनाने के लिए हो रही है या इस देश की ग्रर्थ व्यवस्था कं दरहम बरहम करने के लिए हो रही है। ग्राज विरोधी दलों के सदस्यों में भी बहुत काफी सदस्य ऐसे है जो इस बार को महसूस करते हैं कि स्टाइक ग्राज देश की ग्रर्थ व्यवस्था को तहस-नहस हरने के लिए की जा रही है।

श्री नवल किशोर (उत्तर प्रदेश): त्म्हारी मांठगांट तो खत्म नहीं होती।

श्री रणवीर सिंह: मझ को श्री नवल किशोर जी की गृह बात सही नहीं लगी ग्रौर वह इसिए नहीं लगी कि यह सांठगांठ तो तन करनी पड़ी थी जब नवल किञोर ो. त्यागी जी ग्रौर मिश्र जी इधर से भाग कर उधर गये थे। नव कम्यनिस्ट ।।र्टी मे ग्रौर सी० पी० श्राई० (एम०) से भी सांठगांठ की गई थी, लेकिन उस वक्त इतना मझ को ऐसा लगता नही हम्राथा। है कि उनको नो ख्याल था कि शायद 16-19RSS/ND/73

वे इस को ग्रुपनी जेव में ले जायेंगे कांग्रेस पार्टी को. वह उनकी जेब में नहीं जा रही है ग्रौर इसका दख है। सांठगांठ का उनको दख नहीं है। जिस सांठगांठ से सी० पी० ग्राई० (एम०) स्राभा करती थी . . .

श्री एस० डी० मिश्र (उत्तर प्रदेश): मी० पी० आई०

श्री रणवीर सिंह: मी० पी० ग्राई० की बात मै ग्रभी नही कहंगा।

SHRI NAWAL KISHORE: The cat is out of the bag.

श्री रणवीर सिंह: मी० पी० ग्राई० (एम०) वाले जो हैं उनको एक बार यह महसूम होने लगा कि मांठगांठ से नुक्सान हम्रा है।

श्री महावीर त्यागी (उत्तर प्रदेश): क्या ग्रापकी पार्टी का कोई व्हिप जारी हो गया है कि सी० पी० ग्राई० की नक्ताचीनी करना बन्द कर दिया जाय।

श्री रणवीर सिंह: यह हमने नही कहा कि हम उनकी नुक्ताचीनी नहीं करेगे। हम त्यागी जी से ज्यादा नक्ता-चीनी करते हैं, लेकिन उनको स्रभी तक चोट इमलिए नहीं लगी है कि वे जानते हैं कि केरल के मुख्य मंत्री हमारी शक्ति की विना पर हैं। मी० पी० ग्राई० (एम०) वालों की जो शक्ति बगाल में थी, उसकी जड़ें खत्म होती हुई दिखाई देती हैं, इसलिए वे बौखलायेहए हैं। ग्रौर कल ही मेनन साहब बोल रहे थे, जो इनने पूराने पार्लियामेंटेरियन वह ग्रपने साथियों को रिचेड कहें, ग्रपने को भी रिचेड कहें, तो यह देश कहा रहेगा। ग्रगर वह ग्रौर यहां के सदस्यगण रिचेड हैं तो देश का भविष्य क्या होगा तो ग्रमल बात यह है कि उन की स्नास टूट गयी है, उन की प्रजातंत्र

[श्री रणवीर सिंह] पर मे स्रास्था हट गयी है। मी० पी० ग्राई० (एम०) की ग्रास्था समाप्त हो गई है श्रौर इसी प्रकार से जनसघ की भी ग्रास्था समाप्त हो गयी है। इस-लिए यह दोनों जो राजनीतिक पार्टियां हैं, ग्राज देश को हम किसी प्रकार से श्रागे बढ़ायें उस श्रोर नहीं चल रही हैं। वह यह समझाती हैं कि तोड फोड से ही किसी तरह काम चल सकता है। श्राप यह जानते हैं कि उत्तर प्रदेश में म्राज झगड़े हो रहे हैं क्योंकि वहा चुनाव होने वाला है। वहां कोई समस्या नहीं है, वहा हिन्दू या दूसरी जातियो के बीच भी झगड़ा नहीं है। वहां तो केवल चनाव का झगडा है स्रौर मैं मानता हं कि सी० पी० ग्राई० (एम०) या जनसंघ वाले ग्रगर श्राप ध्यानपूर्वक देखें तो एक ही प्रकार की भाषा बोलते हैं। सी० पी० ग्राई० की भाषा तो मख्तलिफ है। वह थोडी से ग्राप से मिलती है ग्रौर थोडी से हम से मिलती है। वह लोग बीच की भाषा बोलते हैं, लेकिन इन दोनों की ग्रास्था बिलकुल प्रजातंत्र पर से हट गयी है। प्रजातंत्र पर से उन का विश्वास हट गया है ग्रौर यह समझते हैं कि शायद हिन्द-स्तान में काम करने वाले मरकारी कर्मचारी भाई ही क्रान्ति लायगे। बडे जोरों से कहते थे मेनन साहब ग्रौर दूसरे भाई कि हिन्द्स्तान का किसान ग्रनाज को पीछे रखे हेए है जैसे ग्रनाज कोई ऐसी चीज हो जो कई साल तक रखी जा सकती है, श्रीर उन का कहना था कि उन के खिलाफ डी० ग्राई० ग्रार० का इस्तेमाल किया जाय। ग्राज उन की यह बात किमी को भाती नहीं है। कोई यदि यह कहे कि जो लोग रेल यात्रियों को तग करते देश के प्रर्थ व्यवस्था को खराब करना चाहते हैं, जो 70 लाख हिन्दुस्तानियों

को,जिन में मजदूर भी शामिल है श्रीर जिनमें पढने वाले भी शाकित शामिल हैं, जिन में सरकारी नौकर भी शामिल है उन को दफ्तरों में, काम करने जगहों पर जाने से जो रोकना चाहते है स्रौर जो रेल गाडियों को पटरी पर ही छोड देना चाहते हैं उन के खिलाफ डी० ग्राई० ग्रार० का इस्तेमाल नहीं होना चाहिए, तो यह ठीक नहीं है, लेकिन उन का यही विश्वाम है। वह समझते हैं कि शायद वह देश का जो ग्राम हिन्दूस्तानी है उन से ज्यादा कुछ हक रखते हैं। तो मैं रेल मंत्री जी से एक ही निवेदन करना चाहता हू कि ग्राप इस को केवल रेल का स्ट्राइक ही न समझें, इस के पीछे बहुत बड़ी गंभीर भावना है, क्योंकि जहां इसके पीछे देश की ग्रर्थ व्यवस्था को खराब करने की भावना है उस के साथ ही कांग्रेस च्नाव में हारे यह भावना भी है। इमलिए हम को बहुत समझ कर चलना चाहिए। हौसला करना चाहिए श्रौर उस के साथ ही उदार भी होना चाहिए। ब्राखिर वह हमारे भाई हैं, लेकिन वे जो कत्ल करता है ग्रपने भाई का, वह भी उस का भाई होता है ग्रीर कातिल का इलाज जेलखाना है। रेल के जो मरकारी श्रफसर हैं या जो कर्मचारी हैं, जो भ्राज रेल के काम को रोकना चाहते है उस की उन को इजाजत नही होनी चाहिए। यह रेल केवल रेल मंत्री की ही नहीं है। जो 70 लाख **ब्रादिमयों** को रास्ते में परेशान करते हैं वह भी ग्राज ग्राप से कछ तवको करने है। उन की ग्रास्था ग्राप में न हटे इस के लिए म्रावश्यक है कि जो भाई देश की म्रर्थ व्यवस्था को खराब करना चाहते है ग्रपने कुछ राजनीतिक स्वार्थों के खातिर उन का इलाज डट कर किया जाय ग्रौर उन को महस्स होना चाहिए कि जो कानून को हाथ

में लगा, कानून मजबूती से उस के हाथ को हटायेग। ग्रीर उस मजब्ती मे कभी घबराहट नहीं होनी चाहिए। उदार दिल होना चाहिए। जिस वक्त यह महसूस कर कि वह गलती कर रहा था उस वक्त उनका हमें माफ कर सकते है लेकिन जिस वक्त यह समझे, जैसा मै महसूस करता हुं और जैसः ग्राज के ग्रखबारों में पढा मुरादाबाद ग्रौर दूसरी जगहो में जो कर्मचारी काम करना चाहते है उनका हौसला नहीं है कि वे काम पर ग्रा सकें, तो ऐसी हालत में हमारा फर्ज है कि हम देश में ऐसी स्थिति पैदा करे कि जो देश के ग्रन्दर ःश की पैदावार बढाना चाहते है उनकी मदद के लिए देश का कानन स्रागे पाए स्रौर जो देश के रास्ते में खड़ा ड़ोना चाहता है - चाहे मैं हूं, चाहे मैनन जी हों, चाहे उनकी पार्टी हो, उनका इलाज होना चाहिए। कानुन का ग्रधिक र मिला हुग्रा है सबको। (समय की घंटी) । वह सब के लिए यकसां है। चार वह रेल का चालक हो जिसको 16 सौ रुपये तनख्वाह मिलती है ग्रौर हिन्दुस्तान के ग्रन्दर दुसरे जो कर्मचारी हैं जो सारा दिन खड़े रहते है, जो सिगनल लगाते है उनके मुकाबले उसको ज्यादा मिलता है स्रौर फिर भा वह देश का रास्ता रोकना चाहे ते उसको हमे देखना उस मे उदारना से नहीं कठोरता से व्यव गर करना चाहिए ताकि वह देश की ार्थ-व्यवस्था को खराब न कर सके।

श्री भोला प्रसाद (विहार): इस विधेयक का समान करते हुए मैं इसकी ग्रव्यवस्था के सुबार के सबध में कुछ सुझाव रखना चाहता हूं। रेलवे विभाग का प्रमुख काम प्रशासकीय खर्च का बढ़ाना है श्रीर यह देखा जा रहा है कि प्रशासन का खर्च जितना ही बढ़ता जाता है रेलवे प्रशासन में, उसकी

भ्रव्यवस्था भी उतनी ही बढ़ती जाती है ग्रौर जो गड़वड़ी होती है उसकी प्रधान जिम्मेदारी रेलवे कर्मचारियो पर लादने की कोशिश की जाती प्रशासन के जिम्मेदार अफसरो या मंत्रालय जो उसके लिए जिम्मेदार है उसके ऊपर नहीं। यह प्रवृत्ति न केवल प्रशासन के लोगों में है बल्कि कुछ शासक दल के ग्रन्दर ग्रौर कुछ विरोधी दल के श्रन्दर भी है जो कि रेलवे कर्मचारियो को प्रधान दोपी ठहराते है लिए, गडवड के श्रौर ग्रव्यवस्था के लिए। ऋौर जबिक मेरी यह समझ है कि ग्राज जो ग्रव्यवस्था है, गडबड है उसकी प्रधान जिम्मेदारी रेलवे प्रशासन है, प्रशासन के जिम्मेवार ग्रीर मंत्रालय के ऊपर है। ग्रफसारों

श्राज जिस तरह से पूरे देश में जन-हित की नीतियों को श्रमल में लाने के लिए, जन-हित की योजनाश्रो को श्रमल में लाने के लिए पूरे प्रशासनिक ढ़ाचे में मौलिक परिवर्तन की जरूरत है उसी तरह से रेलवे में भी मुधार लाने के लिए प्रशासन में मौलिक परिवर्तन की जरूरत है।

इसमें पहले भी सुझाव ग्राए है मेरे दल की ग्रोर से ग्रौर मै भी इसके ऊपर कहना चाहता हू कि यह रेलवे बोर्ड रेलवे के विकास का जरिया न रह कर रेलवे में ग्रव्यवस्था का जिरया भ्रष्टाचार बन गया इसलिए इसकी कोई जरूरत नही है। इसको समाप्त कर देना चाहिए। इसके माथ-साथ इसमें एक ग्राम कदम उठाने की जरूरत है जिससे कि प्रशासन की जो नौकर-शाहियत है जिसका मज़दूर विरोबी रूख रैवया है जो कि भ्रष्टाचार का ग्रइडा है उसको तोड़ा जा सके। उपसभाध्यक्ष महोदय, रेलवे में घाटे का प्रधान कारण, रेलवे में

[श्री भोला प्रसाद]

गडबड़ी या भ्रव्यवस्था है। मै समझता ह कि हडताल ही प्रधान कारण नहीं है बल्कि अगर हडताल भी होती है तो उसकी भी प्रधान जिम्मेवारी प्रशासन के ऊपर है या सरकार की नीतियों पर है। मिसाल के लिए श्रभी कहा गया, सभी इस बात को मानते है, कि रेलवे कर्मच।रियों की तनख्वाह ग्रौर उनके महंगाई भत्ते में काफी बढ़ोनरी हुई है ग्रौर ग्रभी ग्रौर भी महंगाई भत्ता श्रौर इंटरिम रिलीफ बढ़ाने की बात की जा रही है लेकिन ग्रगर इस महंगाई के ऊपर रोक लगा दी जाय तो फिर महगाई भत्ता श्रीर रिलीफ देने का सवाल वहां ग्राता है, तो ग्रगर यह महंगाई बढती है तो इसके लिए मुख्य रूप से कौन जिम्मेवार है। क्या रेलवे कर्मचारी जिम्मेदार है या सरकार जिम्मेवार है, सरकार की नीति जिम्मेवार है। ग्रीर क्यों नही उनको महंगाई भत्ता देने या बढ़ाने के बजाय सरकार यह काम करती है कि रेलवे कर्मचारियो को जो जरूरी चीजें है, खाद्यान्न है, कपड़ा है, वह उचित दाम पर, कंट्रोल रेट पर, सप्लाई करने की व्यवस्था की जाय श्रीर अगर यह किया जाता है तो उनको बड़ी राहत मिलेगी ग्रौर कर्मचारियों के ग्रन्दर जो बहुत बडा ग्रसंतोष है उस ग्रसंतोप को भी दूर करने में इससे मदद मिलेगी लेकिन इसको नहीं करना ग्रौर सिर्फ रेलवे कर्मचारियों को जवाबदेह बताना यह उचित नहीं है। यह सही है कि हड़ताल मज़दूरों का हक है स्रौर जरूरत पड़ने पर मजदूरों को हड़ताल करना पड़ता है ग्रौर करनी पड़ेगी हडताल को ग्रनावश्यक रूप से इस्तेमाल नहीं करना चाहिए ग्रीर ग्राज भी इस देश में ऐसे तत्व है जो कि जो खास-तौर पर पवलिक सेक्टर जो हमारे राशकीय वुनियादी उद्योग है, उसको बदनाम करने के लिए उसका नुक्सान पहुंचाने

के लिए वह हड़ताल को उक्सावा देते है, इसकी निन्दा होनी चाहिए लेकिन इसका यह मतलब नहीं कि मजदूर जब यह समझे कि "उनके सामने ग्रपनी न्यायपूर्ण भांग ग्रौर ग्रधिकारों को हासिल करने के लिए हड़ताल के सिवाय ग्रौर कोई दूसरा रास्ता नहीं है तो भी वह हड़ताल नहीं करेगे। वह करेगे ग्रौर इस ग्रधिकार का इस्तेमाल करेगे।

श्रीमन्, ग्रव इस सिलसिले में रेलवे

को जी क्षति होती है, रेलवे को सम्पत्ति की बर्बादी श्रीर रेलवे गृड्स की लट श्रौर चोरी जितने बड़े पैमाने पर बढ रही है उसके बारे में कहना चाहता हुं । ग्रार० पी० एफ० को सुरक्षा के लिये रखा गया है रेलवे बोर्ड की म्रोर से यह भी हिसाब दिया गया है कि 1972 ई० के साल में ग्रार० पी० एफ० के द्वारा लाख रुपये की सम्पत्ति जो कि रेलवे की गायब हुई थी उसको ऊपर किया गया ग्रौर बहुत से लोगों को जो कि बर्बादी करने वाले थे, चोरी करने वाले थे, उनको इस सिलसिले में पकडा गया लेकिन इसका कोई हिसाब नही दिया कि ग्रार० पी० एफ० मे ऐसे लोग कितने हैं जो कि रेलवे की सम्पत्ति श्रौर उसके माल की वह चोरी करवाते है और उसकी लूट में वह हिस्सा लेते है। मुझे जहा तक थोड़ी सी ग्रपनी व्यक्तिगत जानकारी है मैने कई जगह ऐसा पाया है, लोगों की रिपोर्ट मिली है, कि ग्रार० पी० एफ० के लोग खास-तौर पर जो श्राफिसर्स हैं वह जो ऐसे गैग है जो कि रेलवे की सम्पत्ति को चुराने वाले या लुटने वाले या उसको क्षति पहुचाने वाले है उनके साथ मिल कर उस काम में हिस्सा बटाते है ग्रौर मुझे बिहार मे पूर्वी रेलवे में क्यूल जंक्शन जो है उसके ग्रासपास जो छोटे छोटे स्टेशंस है, बशीप्र है,

मनपुर है, मनकैं ठा है ऐसे स्टेशनों के बारे में पता है, ऐसे स्टेशनों पर ग्राम तौर से यह रिपोर्ट मिलती है कि माल के 'डिब्बे वाटे जाते है ग्रौर रेलवे के सामान की बर्बादी होती है ग्रीर खास तौर पर बरोनी ऐसा जक्शन है कि वहां पर मल के डिव्बों से रेलवे के सामान की वडे पैमाने पर चोरी होती है और अभे तरह से जमालप्र का जो रेलवे वर्कशाप है वहां बड़े पैमाने पर यह त्रीजें होती है स्रीर जो चोरी करवान वले वहा के गैंग लीडर है यह मंत्रियों को दावत भी देते है ग्रौर उनकी प्राफिसर्स के साथ साठ-गांठ भी होती है। तो ये सब चीजें चल रही है और इस वत की जांच करना जरूरी है क्योंकि जिनको हम मुरक्षा के लिए रखते है, वे लोग किंग तरह से आफिसरों से ग्रीर दूसरे लोगों से मिलकर रेलवे को क्षति पहुंचाते है।

Appropriation (Railways)

श्रब जहां तक तीसरे दर्जे के मुसा-फिरों की कठिनाई का सवाल है, अभी मैने टाइम्स ग्रापः इडिया में देखा कि रेलवे की ग्रामदनो बढ़ाने के लिए उसने तीसरे दर्जे के म्साफिरों के किराये को बढाने के बारे में लिखा था। इस ग्रखबार को रेलवे की ग्रामदनी बढ़ाने के बारे में श्रौर कोई दुसरा रास्ता नहीं मुझा क्योंकि यह जो ग्रखबार है वह पुंजीपतियो का 🕴 ग्रौर वह इसी तरह की बात सोच सकता है। उसको तो तीसरे दर्जे के मुसाफिरो के किराये को बढ़ाने की बात सूझती है श्रौर दुसरा जरया उसको नही सुझता है। वह तीसरे दर्जे वालों को क्या-क्या कठिनाइयां होती है ग्रौर उन्हे किस तरह से दूर करना चाहिये, इसके वारे मं वह कुछ नहीं लिखता है। तीसरे दर्जे के लोगो की कठिनाइयो के लिए जो कुछ ग्रभी तक किया गया है, मेरे ख्याल से वह काफी नहीं है। सब से बड़ी चीज यह है कि रेलवे की बोगियों को बढाया जाना चाहिये, ट्रेनों को बढ़ाया जाना चाहिय। इन चीजों के ऊपर सब से पहले ध्यान देने की जरूरत है ग्रौर इससे रेलवे की ग्रागदनी भी बढ़ेगी श्रौर तीसरे दर्जे के मुसाफिरों की जो कठिनाई है वह भी दूर होगी।

छोटे छोटे स्टेशनों पर मुसाफिरों के ठहरने के लिए कोई शेड का प्रबन्ध नहीं किया गया है जिनसे उन लोगों को काफी कठिनाई होती है। मै खुद ग्रपने स्थान को देखता हू कि क्यूल जंकशन के पास कई स्टेशनो में खास कर वंशीपुर स्टेशन मे जहां मै हाल में गया था एक दिन देखा कि वर्षा हो रही थी ग्रौर मुसाफिर वर्षा मे खड़े होकर टिकट खरीद रहे थे। मुसाफिरों के लिए ठह-रने के लिए शेड की तो बात दूर रही टिकट जहा पर खरीदते है वहां पर भी किसी तरह के शेड का कोई प्रबन्ध नही किया गया है। इस तरह के स्टेशनो को बने हुए 10 साल से भी ज्यादा हो गये है मगर वहां पर स्रभी तक टिकट लेने के स्थानों पर किसी तरह का शेड का प्रवन्ध नहीं किया गया है। ऐसे एक नहीं ग्रनेकों स्टेशन हैं जहा पर इस तरह का कोई प्रबन्ध नहीं है। इन स्टेशनों में खासकर गाव के तीसरे दर्जे के ही म्साफिर ज्यादा यात्रा करते है श्रीर इन स्टेशनों से साधारण लोग ही टिकट खरीदते हैं ऐसे लोगों की दिवकतो की तरफ ध्यान दिया जाना चाहिय क्योकि यह एक जगह का सवाल नहीं है बल्कि बहुत जगहों पर इस तरह की दिक्कते मौजूद है।

ग्रब मै रेलवे की भूमि के बन्दो-बस्त के बारे में निवेदन करना चाहता हं। परसों ही एक प्रश्न के सम्बन्ध में यह सवाल उठाया था ग्रौर मरकार की ग्रोर से जवाब दिया गया कि जो खेती लायक

श्री भोला प्रसाद] जमीन है, रेलवे के किनारे जो खेती लायक जमीन है, वह रेलवे कर्मचारियों भ्रौर भृमिहीन लोगों को खेती के लिए दे दी जाती है। लेकिन मैने खद भ्रपने यहां पर भागलपुर में देखा है कि जो रेलवे की जमीन है वह रेलवे के कर्मचारियों स्त्रौर भिमहीन किसानों को नहीं दी गई है बल्कि कुलकों स्रौर जमींदारों को दे दी गई है। श्रौर इस जमीन को जोतने वाले भुमीहीन बटा-यदारों को उपज का वाजिब हिस्सा नहीं मिलता है। इन चीजों को लेकर झगड़ा होता है। भूमीहीनों द्वारा यह मांग की जाती है कि यह जमीन उनको दी जाय, लेकिन इसका प्रबन्ध नही किया जाता है ग्रौर इस तरह के मवाल बहुत हैं। मैंने रेल मत्री जी को इस बारे में पत्र लिखा कि रेलवे की जो भूमी है वह उचित लोगों को दी जाय। लक्-खीसराय का जो रेल पुल है उसके पास पी० डब्ल० डी० की सड़क है ग्रौर उसके दोनों तरफ रेलवे की जमीन है। कुछ जमीन तो रेलवे के उपयोग के लिए जरूरी है ग्रीर ग्रावगमन की जो सडक है उसको साफ रखना भी जरूरी है। लेकिन जो बाकी जमीन है उसके बारे में मैंने वहां के गरीब दकानदारों के साथ रेलवे मंत्री जी से मलाकात की थी कि इस जमीन को उचित लोगो को दिया जाना चाहिय। इस जमीन पर लोग श्रपना कब्जा जमाने चले जा रहे हैं। ग्रौर उसकी देखने वाला कोई नहीं है रेलवे के जो स्था-नीय एग्जीक्युटिव इज़ीनियर है उनको क्छ ले देकर लोग जबरदस्ती जमीन पर कब्जा कर लेते है।

दूसरी तरफ जब लोग रेलवे के ग्रधिकारियों के पास मत्रालय के पास दरखास्त देते है उस जमीन के लिए जो रेलवे के उपयोग के लिए नहीं है,

मैने नक्शा दिखाकर बताया है, नदी के कगार की जमीन है. जिसका कोई उप-योग होने वाला नहीं है उस जमीन को बन्दांबस्त के लिए छोटे गरीब दकानदार चाहते है तो यह कहा जाता है कि वह नहीं होगा लेकिन जो जबरदस्ती कब्जा कर लेते है स्थानीय ग्रधिकारियों मिलकर उसको देखने वाला कोई नही है। इस तरह की ग्रव्यवस्था काफी चलती है।

उपाध्यक्ष महोदय, ट्रेनों को ठहराने के सम्बन्ध में एक निश्चित नीति होनी चाहिए। मैं एक ट्रेन 15 ग्रप हावडा लखनङ एक्सप्रेस को लखी सराय स्टेशन पर ठहराने के बारे में 1970 से कहता त्रा रहा हं। वहां के लोगों ने भी दरखास्ते दी है। जवाब बराबर यह दिया जाता है कि लखी सराय छोटा स्टेशन है, वहां पर कई एक्सप्रेस गाडियां जनता, मिथिला, ग्रपर इंडिया ठहरती है, इसलिए 15 श्रप को ठहराने की जरूरत नहीं है। 15 ग्रंप क्यूल स्टेशन पर क्कती है। वहा से लखी सराय पुल काम करके म्राने के सिवा कोई रास्ता नहीं है। गाडी रात के 12 बजे पहुंचती है। 15 ग्रप से जो भी म्साफिर आते है उनको रात भर स्टेशन में रहना पड़ता है इसलिए कि उनके लिए कोई साधन नहीं है स्रौर ग्रस्-रक्षा भी है। ऐसी बहुत सी घटनाएं हुई है कि जो मुसाफिर रात में पहुंचते है उनको पहुंचते रास्ते मे प्लपर लूटा गया है। पिछले साल एक ऐसी घटना हुई, तीन श्राद-मियों को लुटा गया, एक स्रौरत को लुटा गया, उसकी इज्जत लुटी गई स्रौर उसको मार भी दिया गया। मैन रेल मंत्री को लिखा कि ऐसी घटना हुई है, इसलिए ग्राप क्पया 15 ग्रप को लखी सराय स्टेशन पर ठहराने की व्य-वस्था करें नहीं तो इस तरह से मुसा-फिरों को मुसीबत का सामना करना

पडेगा। उन्होंने हहा कि इस पर हम विचार कर रहे है। जिस तरह से मैनेजर जवाब रते है मंत्री जी ने भी जवाब दे दिया। मैं चाहता ह इस ट्रेन को लखी मराय स्टेशन पर ठहराने की व्यवस्था जल्हों की जानी चाहिए।

महोदय, ग्रभी जयन्ती जनता चलाई गई है, यह ग्रच्छी बात है। लेकिन पुर्वी रेलवे में जा लुप लाइन है वहां पर भ्रपर इडिया ो छोड़कर कोई एक्सप्रेस ट्रेन नहीं है। उनके लिए बराबर मांग की आ रही है। वहां पर कम से कम एक श्रौर एक्पप्रेस ट्रेन चलाई जानी चाहिए, लेकिन उम ग्रोर ध्यान नहीं दिया जा रहा ৃ । ग्रामाम मेल की भी बात हुई, लेकिन ग्रभी तक उसको ग्रमल में नहीं लाया जा रहा है। जहां तक दोहरी लाइन बैठाने की बात है, एक माननीय सदस्य ने जो सवाल उठाया है वह किया जाना चाहिए। कयुल जंक्शन जहां से लुप लाइन गई है स्रौर जो इम्पारटेंट जन्क्शन है वहां पर डीलक्स ट्रैन टहराने की व्यवस्था होनी चाहिए। गयन्ती जनता में भी जो रिजर्वेशन होता है उसके बारे में मुझे खुद ग्रपना तज्बि है, खास तौर से पार्लियामेंटरी बुकिंग रिजर्देशन ग्रा-फिस में जो तिकट रिर्जेवेशन की दी जाती है उसमे ोगी नम्बर नही दिया जाता है, सीट देन की बात तो दूर है। ट्रैन में जाकर घन्टों एक तरफ से दूसरी तरफ खोजना पड़ाा है कहां हमको जगह मिलेगी। यह हालत है जयन्ती जनता की ग्रव्यवस्था था।

श्री कमल नाथ झा: (बिहार) : उप-सभ:पित महो त्य, मैं, सदन के सामने जो मांग है उन का समर्थन करते हुए ग्रापके माध्यम रे मही महोदय मे श्राज रेल के सामने श्रीर रेल में यात्रा करने वाले यात्रियों के सामने जो गम्भीर संकट पैद हुशा है श्रीर जिसकी

चिन्ता सदन में सभी पक्षो के हमारे मित्रों ने व्यक्त की है, उसके सम्बन्ध मे निवेदन करना चाहता हं।

मर्वप्रथम में एक छोटे मजदूर ग्रौर किसान क्षेत्र मे काम करने वाला कार्य-कर्ता रहा हूं ग्रौर 1955 से ही चुंकि ट्रेड यनियन मुवमेंट में 18 वर्ष की उम्र से ऐसौिसयेटेड रहा, किसान ग्रान्दो-लन से भी सम्बन्धित रहा, में कहना चाहता हू कि ग्राज जो ट्रेंड युनियन मुवमेंट का नजारा इस देश में पेश हो रहा है यह बिलकुल नया नजा-रा है। बार बार सदन के कुछ मान-नीय सदस्य माग करते हैं कि ग्रापने जो ऐश्योरेंस दिया था उसका इंप्लीमेटेशन नहीं हुन्ना। लेकिन शायद हुमारे बहुत से माननीय सदस्य भूल गये होंगे कि जो भी बाइ-पार्टाइट ऐग्रीमेंट होता है, जो समझौता होता है, उसमें मजदूरों के प्रतिनिधियों की ग्रोर से भी कुछ ग्राक्वासन दिये जाते है। ग्रगर मजदूर प्रतिनिधियों द्वारा कुछ ग्राग्वासन दिये गये थे तो वे ग्राज्वामन क्या थे श्रौर मजदुरों के नेताश्रों ने उन पर क्या ग्रमल किया? ग्रगस्त की स्ट्राइक के सिलसिले में मैंने इस ग्रान्दोलन में भाग लेने वालों को नजदीक से देखा। मेरा जिला पुणिया है जो नक्सलबाड़ी के नजदीक है। जहा पणिया होता है, वही नक्सलबाड़ी शुरू होती है। मैं स्रगस्त की हड़ताल के समय मिलीगुडी पहुंचा जब गाड़ी लेकर मैं सिलीगुड़ी स्टेशन पर गया तो सी० पी० एम० के कुछ मनचले नेता आये श्रौर कहा कि ग्राप कहां ग्राये हैं हम ग्रापकी गाडी उडा देंगे। हमने कहा कि तम ग्रभी छोटा कैंकर बनाने का फार-मुला जानते हो, वम नहीं बना सकते। हमसे फारमला सीख लो। मैने उनसे कहा कि अगर हिम्मत हो तो तुम रास्ते में मेरी गाड़ी को उड़ा देना।

[श्री कमल नाथ झा]

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मै वहा पहुंचा ग्रीर ड्राइवरों से मिला उन्होंने कहा कि मेरी मूरक्षा की गारन्टी दीजिए। सिलीगडी के फर्म्ट बलास वेटिंग रूम को खाली किया गया, डाइ-वरों को वहां लाकर रखा गया ग्रीर तब ग्रामाम में राशन मालगाडी के माध्यम से पहुंचाया गया। जब मैं न्य जलपाईगुड़ी गया तो वहां भी लोगों ने रेलवे कर्मचारियों को, रेलवे डाइवरों को मारकर इरा धमका कर क्वाटर से भगा दिया ता कि ये काम पर नहीं जा सकें। मैं कहना चाहता हूं कि हिंसा स्रीर आतंक फैलाना इनकी तो म्रादत म्रीर हरकत हो गई है। ग्रगस्त में समझौता हन्ना, मज-दरो ग्रीर रेल ग्रधिक। रियों के बीच में उस समझौते की स्याही सखी नहीं दक्षिण के लोको के लोगों ने कर दी। 15 दिन, 20 दिन के बाद शोलापुर डिवीजन में हडताल हो गई ग्रौर वहां पर रेलगाडियों का बन्द हो गया। ठीक महीने बाद एक इंजीनियर रेलवे कर्म-चारियों से नहीं मिले तो इस पर वैस्टर्न मेक्टर में हड़ताल कर दी गई। है कि ये लोग मजदूरों को कर हड़ताल द्धारा राजनैतिक स्वार्थ साधन करना चाहते हैं। उत्तर प्रदेश में चुनाव होने जा रहा है, इसलिए उत्तर रेलवे में हडनाल करो ग्रौर उत्तर प्रदेश के जनजीवन को ग्रस्तव्यस्त कर डालो जिससे सत्तारूढ दल के प्रति जनता में नफरत पैदा हो। इनकी कोई मारेलिटी नहीं है। इनका जब हो जाएगा तो मजदूरों के जो ये तथाकथित हिमायती है, ग्रपने लाल झंडी के राज में मजदूरों को हडताल भी नही करने देंगे। हमारे यहां डेमोकेटिक मुवमेन्ट है। डेमोक्रेटिक राज में श्राजादी है कि ग्रपने हक के लिए हडताल भी कर सकते है। भारत को

मजदूरों का देश नहीं कहते। लेकिन ये लाल झंडा वाले क्या ग्रपने देश के मजदूरों को हडताल करने का हक देंगे डेमोकेसी इनको पोलिटिकल उस पोलिटिकल फीडम को मे मिसयज करते हैं टिकल मोटिव से इसका यह हडताल एक जीता जागता नमना है। मजदूर अपने हक के लिए लड़े, अपनी रोटी के लिए लड़े, ग्रपनी वर्किंग कंडीशंस के लिए लंडे, अपने विकास के लिए लंडे, यह सुविधा हिन्द्स्तान में सब को है। मैं चाहता हं कि सदन के माननीय सदस्य ग्रपने दल से ऊपर उठकर सोचें कि वह ट्रेड युनियन डिस्प्युट है ? यनियन ग्रान्दोलन के किसी प्रिंसिपल के मताबिक, कलेक्टिव बारगेनिंग के किसी प्रिमिपल के मुताबिक, किसी लेवर ला के मताबिक---हिन्तुस्तान का नहीं मंसार के किसी लेबर लेजिस्लेशन के मताबिक , किसी इटर नेशनल लेबर म्रार्गनाइजेशन के कानुन म्रौर कानवेंशन के मताबिक या किसी श्रौर ढ़ंग से इसको ट्रेंड युनियन मूत्रमेंट क्या हम कह सकते हैं? यह न तो हड़ताल है ग्रौर न यह टेड यनियम मवमेंट । इस लिए मैं समझता हूं कि हिन्दुस्तान 3 P.M. की रेल जो हिन्दुस्तान की ग्राधिक, राजनैतिक, सामाजिक स्रीर जीवन की धमनियां हैं, जिन से हमारा राजनैतिक. सामाजिक. ग्राधिक मांस्कृतिक जीवन ग्रोतप्रोत है उसके ऊपर राउंड ग्रहैक कि हमारे मित्र ने कहा कि बिल्ली खंभा नोचे वाली कहावत चरि-तार्थ की जा रही है। जनता ने इनको उठा कर फैक दिया। बंगाल में यह राजपाट का सपना देखते थे, बंगाल से भागे ग्रौर इनके हाथ से निकल गया । नभी तो लेफट ऐडवेंचरिस्टम

रिऐक्शनरीज पूर्व पश्चिम, उत्तर, दक्षिण में यह तफाने बदतमीजी ग्राज रहे हैं। इस लिए उपाध्यक्ष महोदय. मैं ग्राप के माध्यम से माननीय मंत्री जी से पृष्टना चाहता ह कि मज-दरों के प्रति हमाी आप की हमदर्दी है. लेकिन जो ग्राज उस हड़डी को सिकोड़ देने वाले जाडे मे ाखों लाख पैसेंजर दिल्ली के प्लेटफार्म पर, लखनऊ के प्लेटफार्म म्रलीगढ क प्लेटफार्म पर ग्रौर दसरी जगहों पर रूके पड़े हैं. उनके लिए ग्राप क्या करना चाहते हैं। लोगों के बिना नोटिम दिये हये आज टेने बन्द कर दी गई है। यह भी एक ने निकला है नया तरीका इन लोगो कि पहले हडताल क र दो ग्रीर तब सूचन दो। यह भी एक नई टेकनालाजी है। (Interruption) भी टेड यनियन की एक टेकनालाजी है कि फर्स्ट स्टाइक, देन गिद नोटिस। श्रीमन्, यह एक नई मान्यता देखने को मिल रही है। यह एक नया न्या हुए चल रहा इस लिए मैं कहना चाहता है कि हिन्द-स्तान की जनता को जारे से टिटराने की साजिश येवर रहे हैं ये हिन्द-स्तान की जनता को भखो मारने की कोशिश कर रहे है। ग्रगस्त मे उन के समझौता ग्रौर फिर धनवाद डिविजन में हड़ताल हो जाती है। सारे देश मे जलावन के लिए भ्रौर उद्योगो । ईधन वेर न्त्रिए महैग कोयला करना वद जा है। वह भी किस कर दिया पर हानी है कि पुलिस कांस्टेबिल म एक लोको कर्मचारी का झरा हो गया ग्रौर सारे ईस्टर्न जोन में रेले बन्द हो गई। धनवाद में दो ग्रादमी ग्रापस में लड़ गये ग्रौर सम्ची लाइन बन्द हो गई। (Interruption) फिल्गर्जी ग्राउड्म और 17---19 RSS/ND/73

नो ग्राउंडम पर ये हडताले होती जाती हैं। इस लिए मैं गवर्नमेंट इडिया, रेलवे मिनिस्टी, इंडियन पब्लिक ग्रोपिनियन ग्रौर हाउस के सदस्यों से इनके ऐटीनेशनल, ऐटी-पीपल, ऐंटी-लेबर, एन्टी ट्रेड यनियन हर्कता के विरुद्ध स्टांग ऐटीटयड लेने की ग्रपील करूंगा ताकि फिर इस तरह मे एटीनेशनल. ण्टी-पीपल. ऐटी-लेवर मीन्म रिजार्ट करने का किसी को गाहम न हो। इट इज नाट ए ट्रेड युनियन मवमेंट। इसको ट्रेड यनियन मवमेट की मंज्ञा नही दी जा सकती। उपाध्यक्ष महोदय, मै किसी और प्वाइट पर वोलने नही खडा हम्रा था। मैं के लिए सिर्फ यह निवेदन करना चाहता है कि ग्रगर ग्राप कमजोरी दिखाइयेगा, उदारता दिखाइयेगा. तो ग्रापकी उदारता ग्राप की कायरता ये लोग समझेगे एक पुरानी कहावत है।

विनय न माने जलद जड गये तीन दिन दीति।

बोले राम सकोप तब बिन् भय होंहि न प्रीति ।

तीन दिन तक समृद्र के किनारे चन्द्र राम जी भगवान हाथ प्रार्थना करने रहे कि जोड कर भाई मान जाग्रो, भाई मान जाग्रो, भाई मान जाग्रो ग्रौर सम्द्र टाग फैला कर कि भगवान हमको हाथ मो गया जोड़ते है, हम बड़े तीममार खां हो गये। तब उन्होंने कहा कि भाई, ग्रब तो हाथ जोडने में काम नहीं चलेगा। उन्होने भ्रपना धनुष उठाया श्रौर वाण चढा कर जब वे सरासन में बैठे तो ममद्र हाथ जोडते हए सामने ग्रा गया। कहा कि महाराज मारो मत, पत्थर को भी पानी पर तैरा कर चले जाग्रो। इसी तरह से जब तक उन के रिप्रजेटेटिव्ज कर स्राप बात करते है, को वला

[श्री कमल नाथझा]

कि समझने हमारे सामने रेल मंत्रालय झक रहा है और उन का दिमाग ऊपर सातवे ग्राममान पर चला जाता है लेकिन जब उन को मालुम होगा कि हिन्दूस्तान की यह 57 करोड जनता हमारे खिलाफ है, समची पार्लियामेंट हमारे खिलाफ है, समुची सरकार हमारे खिलाफ है तो उन को रास्ता नही मिलेगा भ्रौर वे हाथ जोड कर त्राहिमाम त्राहिमाम करते हुए स्राप की शरण में स्रायेंगे। इलाज है उन का ग्रौर कोई दूसरा रास्ता नही है। इन गटदों मैं भ्राप मे पून निवेदन करता हं कि ग्राप उन के प्रति मख्ती एटीटयड ग्रस्तियार करें।

SHRI LOKANATH MISRA (Orissa): Mr. Deputy Chairman, Sir, while speaking on the Supplementary Demands, I would like to make one or two observations as to how the Railways are run. I am sorry I have to cast aspersions generally on the timidity of the Government departments and the Ministries regarding the management, the efficient management, of all the public sector undertakings, including the Railways. The Railways at one point of time were examplary employers and by far the biggest public undertaking of India. It was expected that after meeting its own requirements, the Railways would be giving some funds to the General Funds of India. For some years now it is in the red, and nobody knows to what extent it would go on developing its red figures, the way it is being managed now. The country has been paralysed for the last two or three days because of the railway functioning. I would squarely blame the railway management for that.

The point is this. The Railway Ministry had reached at some agreement with the employees. But subsequently the time for implementing was so much staggered that the railway employees lost faith in the agreement itself. It is one thing to say categorically from the beginning that we are going to implement it in course of time, 3 or 4 or 5 or 10 years even, but it

is another thing to have reached at a conclusion, at an agreement initially, having given them some kind of immediate hope, and subsequently to depart from it and say that the implementation would take three years or four years. If it were a question of funds, I think they have plenty of financial advisers, the Railway Ministry has plenty of financial advisers, to advise them what is possible and what is not possible. So before coming to any kind of settlement, it was in the interests of the country and also of the railways, to have ascertained as to what was their capacity and then to have come to terms.

Now. Sir, the railways are the life-line of the country, as everybody knows. We were cautioning the Government previously that they are making an entry into the Communist camp, consciously or unconsciously. Any time the communists like, they would paralyse the nerve centres lifeline of the country Government did not pay any heed to the people who were cautioning them. Now, they have come to realise that one or two parties in the country, if they so desire. can hold the country to ransom. entire country is paralysed because no railway train is running according to schedule.

SHRI MONORANJAN ROY (West Bengal): Air is there.

SHRI LOKANATH MISRA: The Minister in charge of the Airlines has been trying to revive it. It is like a last minute heart patient who is taking doses of coramine in order to live for 5 minutes or 10 minutes or may be one hour. That is how the Airlines have been functioning. The Air lines have become dilapidated during Dr. Karan Singh's regime. I have said that so many times on the floor of the House. I do not know how far Mr. Raj Bahadur would be able to revive it. There is a limit to it.

SHRI K. P SUBRAMANIA MENON (Kerala). He will kill it.

SHRI LOKANATH MISRA: May be because of his mishandling, he will ultimately kill it. The Government should have its own intelligence system in order to ascertain what its strength is vis-a-vis the strength of the other agents who are trying to paralyse the nerve centres and

the lifeline of the country when it suits them. The Communists and the C.P.I. in particular are the pocket edition of the Congress.

SHRI S. D. MISRA: Not pocket edition, it is the full edition.

SHRI TOKANATH MISRA. Let me give my own impi ssion about it

SHRI K. P. SUERAMANIA MENON: It is in the Congress pocket.

SHRI ŁOKANATH MISRA: It is in the Congress pocket because it is a pocket If it were a big thing, it would not have got into the pocket. (Interruptions) Search your pockets and you will get it. As I was saving, the C.P.I. is in no position to act independently of what the Congress desires Unfortunately, this is an occasion when they have been forced by circumstances o function against the wishes of the Congress Party probably. Their boss had come. I do not know what his advice was. I was told that the boss had warned them not to do anything which would jeopa dise the interests of the ruling party in India. It that is so, then they must be sized up. They must be put in their own place. T'heir master has given them certain directions and it is for the Congress Par'v to get them worked When Mr. S D. Sharma and the Russian Chief met, it appeared in the newspapers that they were working out certain details regarding the functioning of both the parties in both the countries. If that is so, I think that Mr S. D. Sharma should have been authorised to deal with them on behalf of Mr Brezhnev in our country. Why should he not size these people up? I do not understand what is happening. Something must be done in order to prevent such a paralysis in the entire country. I would like to know from the hon Minister as to how he is trying to get out of this impasse. This is not the only time when such things occurred occur again if the Government does not find a clear-cut way out. What is the stand being taken by the Government. It is a fact that you will have to keep the employees satisfied You cannot coerce them as they do in other communist countries of the world where strikes are banned and there is absolutely no individual freedom. It is for the society that a human being lives. He is only a factor in the entire community system, as they call it, He is a raw material. He can be dealt with as iron and steel is dealt with in our country. Therefore, an individual in those countries does not matter at all. But here, where we have full democracy, where we have the freedom of speech, where we have all kinds of freedom, the Communist Party takes advantage of it. They get into the Legislatures and try to wreck them from within, they get into the trade unions and try to wreck the trade unions and the economy of the country from within. They have all kinds of freedom. taking advantage of this, they would try chaos in this to bring country. And ultimately when they take over, everything would be bad. That is how they function. That is how they have been functioning elsewhere. So, what is being done by our Government in order to forestall these designs? These are all being done with a design. What is being done by the Government to forestall it or to prevent it?

Sit, the Rourkela Steel Plant is situated in Orissa. I am seriously concerned about In the 'Statesman' of today, it is said that there is only one day's coal with the Rourkela Steel Plant I do not know what is going to happen tomorrow and I do not know whether the Railways would be able to reach coal sufficient enough to keep the Plant running. Who would assure me that? The Minister would probably be helpless in the matter. He would say that it would depend on how the position improves tomorrow, If that is so with the Minister, who is the highest managing authority of the Railways, and if he is not in a position to for the Rourkela assure me with coal who else can do it? Then. Steel Plant. naturally, I would have to depend on God, and to ultimately administer this country on behalf of our Government. Therefore, administer if you can kindly cannot administer, kindly give way to somebody else who can administer I hope something concrete will be done in this regard so that coal reaches Rourkela and the Steel Plant does not have to close down. As the Minister would be knowing. if it closes once, then restarting it would take some 21 days and a great amount of have been done to the damage would Rourkela Steel Plant by then.

(Shri Lokanath Misra)

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Sir, coming to Orissa, nearer home, I will only put forward four or five points regarding over-bridges or unmanned level crossings. Before that, Sir, I would like to say that I am happy that the Ministry has introduced the Jayanti Janata, a very fast running Express, between New Delhi and Samastipur. There is a demand that it should be extended. I am also happy that there is a demand for its extension and I hope the Ministry would accede to this popular demand.

have a train Sir. we called 'Utkal Express', which is neither a Passenger nor an Express. I do not know what to call It runs as a Passenger for some distance and for some distance as an Express. But it takes 56 hours to reach Puri from But, if you go via Howrah New Delhi and stay in Calcutta for 12 hours off the train, then you reach in 42 hours. So. between the two who would opt to travel by the Utkal Express unless, as it happens now, there is absolutely no room in the trains that take us to Calcutta. In case of such an alternative, naturally, people will have to go by the Utkal Express per force. Kindly, for God's sake, do something in order to cut the running time. You can do it. In the case of Rajdhani Express. when you decided to run it, you cut the time short abruptly by five years. What stands in the way of cutting short the the Utkal time of running Instead of 56 hours, for God's sake, make it 42 hours, the time that is taken when you go via Calcutta even if you have to spend some time in the city. Sir, there has been a demand for the shifting of one out of the two Railway headquarters from somewhere in Orissa. Calcutta to ex-Chief Minister of Orissa had a talk with the Chief Minister of West Bengal and they had come to some kind of an agreement in this connection Perhaps, in barring Bombay and Madras, no State, there are two headquarters of two different Railways. I want to impress upon the hon. Minister that the major portion of kilometres of South-Eastern Railway passes through Orissa. Apart from that, the city of Calcutta is very much overcrowded and the employees of the South-Eastern Railway have to spend a good deal of money order to get some accommodation. Over and above this, the cost of living in Calcutta being much more than what it

would be anywhere in Orissa, I think the employees of the South-Eastern Railway would very much relish the change in their headquarters. I would, therefore, request the hon. Minister to kindly let us know as to when this is going to be possible.

Sir, in Nuapara there is such a great demand for an unmanned level crossing that the local people there are even prepared to go to the extent of stopping the trains. Last time when I was in Orissa they came and met me in a deputation. They told me that unless I was going to do something categorically about it, they were going to stop the trains. I asked them not to do so and told them that I was going to impress upon the Railway Minister the necessity for this level crossing. Sir, the only thing that has got to be done is to change it within a mile. The present level crossing is situated at something like 118 3/4 kilometre from Nuapara and they want it to be changed to 117 2/3 kilometre. I do not know what is the difficulty in meeting their demand. then Government of Orissa had constructed the approach road. The S.D.O. (Civil) and the Assistant Engineer, South-Eastern Railway, had inspected the spot, had approved of it and everything was When it does not involve any kind of additional expenditure for the Railways I do not know why they should hesitate to change the site of the level crossing especially when there is so much of demand from the local people who are otherwise threatening to stop the trains unless their demand is conceded. I think this is one of the most reasonable demands that these people are making since the village is at 117th kilometre and not 118th kilometre. A kilometre's difference would not make any difference for the Railways. (Time bell rings) But, it would make a lot of difference to the villagers who pass that way.

Sir, there is another thing which I want to mention Between Jharsuguda and Sambalpur there is one panchayat which is completely cut off because of the Jharsuguda-Sambalpur railway line. These people have already written to the hon Railway Minister They also want an unmanned level crossing. They do not want a manned level crossing. I do not know why the hon Minister cannot concede to this demand. This is about Sripur

Panchayat Samiti near Jharsuguda. Papers about this matter have already been sent to the hon. Railway Minister. I hope he would look into the case and do something in the matter as soon as possible.

Sil, my last point is about the new railway line between Banspani and Jaknpura As I said the other day, the Maharashtra State got Rs. 300 crores worth of railway work, which was assessed from the aero-The decision was taken in plane itself. the aeroplane when the drought stricken area was being surveyed by the Prime Minister. No survey, no economic survey was done at all. May I know who did the economic survey? If that is so and if decisions could be taken that way, why don't you please do something for Orissa also? Orissa has not been getting as much of attention-I should put it mildly-as other States are getting People of Orissa and even the State Government of Orissa have been demanding hat Orissa should get a little more attention from the Government of India. This 5 the point in question. They have been writing about it for the last six or seven years. Government after Government has been demanding this railway line which will connect the ore mining areas with the Paradip port.

Unless this line is given to Orissa Haldia will develop at the expense of Paradip because the on v way is via Kharagpui and Haldia would be nearer to it have had the despest sea port in Paradip and because of he decision of the Railways if it has to suffer and ultimately the Orissa Government is blamed that it did not give enough business for Paradip, it would be a ver- wrong thing. I would, therefore, plead with the hon. Minister to do something in this regard. Every time we put a question, they say that the economic survey is being made. It cannot be put off indefinit ly. Therefore, I would request the hon Minister to kindly do something in the matter so that we could begin with the Banspani-Jakhpura wherein we can employ people from the drought-affected, flood-affected and cyclone-affected areas.

DR. R K. CHAKRABARTI (West Bengal): Sir, while supporting this Bill, I like to make a few observations regarding the complete collapse of the railway administration, some activities of the trade unionists in our country and the difficul-

ties which the general public are facing today because of practically no communication between the places. Sir, recently, in the past few months, it has become a practice of certain sections of employees in the public as well as private sector, either in airlines or in the railways, to hold the general public to ransom by going on wild cat strike and adopting such other go-slow tactics. Nowhere, in any civilized country this is being allowed. You see, if there should be trade union activities, the same should be in a proper and democratic manner. We should not allow more than one union in any one unit or I have been emphasising this point every time I rise to speak. If there is one union in a particular unit or a particular section of railways, then it is much easier to have a bargain a bipartite talk between the administration and the union and once they enter into a contract, it can be valid for two or three years so that during that period the public would know that there will be no disruption of services. But we find that a very dismal picture is there. They simply paralyse the whole thing either by threatening or by going go-slow or by adopung some other tactics. In this regard we find that the activities of some of our trade union leaders are just like waiting behind the scenes. As soon as a piece of meat is thrown, they will immediately come down. Everybody is trying to beat the other so as to get more benefit without any concern about the reaction which will be there to the public or to the national interest.

[Mr. Vice Chairman (Shri V. B. Raju) in the chair.]

In any country, if there would be any strike or if there would be any negotiation going on, then there must be some notice so that the public are aware that such negotiations are going on for five or six or ten days and after the negotiations fail, there must be a proper strike notice to be given of which the public must be aware. For example, there was a bund the other day in Bombay. Then the people will not go out Similarly, if we know that the strike is going to take place on such and such day or a closure is going to take place on such and such date, then the public will make their arrangements to go in advance or go a little later.

SHRI B. K. KAUL (Rajasthan). Is that the remedy?

DR, R. K. CHAKRABARTI: It will at least give a relief. This is the time--I am not talking of the tourists-when our own boys, Indian boys who live abroad, come home because they can get concessions for air travel. They come with their families and because of this our Government earns a considerable amount of foreign exchange. In the last few days they have come to Delhi in hundreds by foreign planes from different parts of the world, Europe, the United States and so on and they are all stranded here because they cannot go to their homes. They have sepent thousands and thousands of rupees, 10,000 15,000. 20,000, to bring their families so that they can spend three to four weeks in their homes. But they are all stranded here because they cannot get any plane nor can they get any train because the trains are all cancelled. In this connection I would request the hon. Minister to at least be honest and say that nothing is working. We are always kept in the dark. They say some trains are running and the people rush to the stations where they find they have to wait for hours and hours without food, without shelter and without any information as to when there will be a train. The public have a right to know the exact position, the exact picture of what is going on in the Railway Administration with regard to the running of trains.

Sir, if the trade unions do not follow the practice which is followed everywhere in the civilised world, I would appeal to the hon. Minister to take a strict view of the matter. We have no dearth of unemployed people all over the country, we can easily recruit them and train them within a short period of time and replace these recalcitrant workers who are just holding the nation to ransom and putting the public to all sorts of inconveniences and I do not mind a proper disadvantages bargaining between any trade union and the authorities because that is the democratic right but I do not like this sort of go-slow tactics Wherefrom did this word 'go slow' come; surely it did not come from the British. It is we who have coined this go slow. And what is this go slow? You carry the passengers and leave them midway in Dhanbad or Allahabad for two days or three days. In certain places there may be no food, no water. Is this the way the Administration—should function? Is this the way the employees work? If they have grievances there are procedures to get them redressed. You follow the procedure which is laid down and if you do not get satisfaction you give public notice that from such and such a day you are going on strike so that the public will know the position and they will not start on their journey at that time when the strike is likely to be on.

My next point is about railway lines, Many of the proposals have been hanging fire for a long time. One is on the the Dum Dum-Barasatcastern side. We have been asking for Basirhat line. the last few years to make this a double track and I would request the Minister to consider this question of making it a double track. Then there are some railway overbridges. One is on the Jessore Road, a very important road. There the clearance is low that no double decker bus can ply through Jessore Road. There are about 10 to 15 lakhs of people residing in that area. And our policy has changed and they are now taking to double decker But no double decker bus can go under that railway overbridge because of its low clearance. 1 would therefore request the hon. Minister to go into this matter and see that the level of the railway line there is raised as they have already done in the case of the road which goes to Tollygunge in the heart of the city. Similarly here also it can be raised so as to allow the double decker buses to pass.

The other point is, we find that during the last 25 years not many new lines have been installed in the far eastern region, in Assam and the hill areas. Those few lines that are there are meant only for defence purposes but for the industrial development of these backward areas in North Bengal and Assam and the hill areas not many new lines have been installed in the last 25 years. I would like the hon. Minister to look into this matter also and to have many more new lines in the far eastern region so that industries may develop in that region.

I astly I would repeat what I said in the beginning. Because the country is so

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big the Administration is also big and it is really difficult for one Railway Board sitting at Delhi to ope with all the matters. The time lag be ween the demand and its processing by the Board is so much that difficulties arise and quite often we find there is no contact between the people who manage and the people who work in various places

So, I would suggest the dissolution of the Railway Board Instead they may have some zonal boards in different zones, so that the process of keeping contact between the actual workers and the authorities can be hastered and the progress of negotiations can be hastered in order to avoid misunderstandings. The workers are thinking that the administration is not responding. The administration is far off from the place of work and the time-lag between the two is so big that wild-cat strikes take place most of the time, Thank you

SHRI MONORANJAN ROY: Mr. Vice-Chairman, Sir, as was expected, the so-called progressives in the Congress have come out with a vendetta against the workers. It was not unexpected and I am glad Dr Chakrabarti...

DR. R. K. (1 AKRABART): It is not anti-worker.

SHRI MONORANJAN ROY: Even he praised the Bombay Bundh, but he missed to see the picture in the Times of India. The suburban electric train was burnt by whom? By Congressmen. The workers are running the train. That was why it was burnt down. He forgot to mention that. He praised the Rombay Bundh. There was unity between the Shiv Sena, the notorious element, and the Congress, with Mr. Rajni Patel giving the call. He praised it, but I do not like to dilate on that I would like to ask Dr. Chak abarti to please go through the papers and see that on the 13th of December at L verpool thousands of passengers were strinded because of work-torule resorted to by railwaymen in England According to him in England where he has been educated. I think, that is not civilised because they have resorted to work-to-rule. I do not like to reply to my friends of the Congress who will not dare to go through the names they have mentioned. I would like to ask the Railway Minister: Is it not a fact that durlast negotiations, our Railway ing the Minister was ill-advised, at the outset, by the Railway Board? Is it not a fact that Mr. L. N. Mishra was asked to announce in the House that he would not talk to the striking workers and their associations unless they withdrew the strike first? was ill-advised. Mr. Mishra had to revise his decision and had to talk to them. Unfortunately the Railway Ministers are treated by the Railway Board as casual It may be very harsh to hear. but I tell him, Mr. Qureshi. We have respect for him, for Mr. Mishra, for Mr. Mr. Shastri, our ex-Prime Nanda, for Minister. All of them were Railway Ministers, but everyone of them was treated by the Railway Board and the Railway Administration as casual labour.

SHRI K CHANDRASEKHARAN (Kerala): Mr. Hanumanthaiya also.

SHRI MONORANJAN ROY: He had been thrown out without any ceremony because he tried to deal with the Railway It is not the fault of railwaymen Board to implement a thing because they try which our friends in the Congress who spoke do not know. They mentioned the ILO convention. The ILO convention has decided eight hours of work for all workers, irrespective of the fact in which industry they are working. That is the ILO convention. Our friend mentioned international practice and other things. would like him to read something about the ILO's functioning, etc. Now, Sir, the Railway Ministers tried, on a number of occasions, to speak to the railwaymen and discuss their grievances, but on every occasion, the Railway Board came in the way And Mr. Qureshi knows it very well. Whatever he may say here for publie consumption, he knows in his heart what is happening today. Here is a telegram just received: "Railway Minister's assurance in Parliament not implemented -- Cases not withdrawn--10 hours duty implementation not started even for mail or express-Pray intervention to avoid agitation." That is in the Southern Zone. This is what is happening today. And unfortunately because the party has been bereft of workers' support, everyone from the Congress Party is speaking as if the workers are striking It is not the workers who want to strike. Unfortunately for them,

[Shri Monoranjan Roy]

Appropriation (Railways)

today they refuse to be slaves. There is not a single party who can organise such a strike. I can challenge. Can they meet it? They cannot In Bombay, the Congress Party with the Shiv Sena, they tried to paralyse the entire city and the failed? They stopped State. Why they the trains, and because the workers had been running the trains, they burnt the trains. Is it not anti-national? Is it not trecherous to the interests of the country and the nation? Let them reply to that, I want a reply from Mr. Qureshi.

SHRI K P. SUBRAMANIA MENON: When the Congressmen burn trains they are very patriotic.

(Interruptions).

SHRI KALI MUKHERJEE (West Bengal): It was never the Congressmen who burnt the trains.

SHRI K. P SUBRAMANIA MENON: The Shiv Sena and the Congressmen.

SHRI KALI MUKHERJEE: But not Congressmen.

SHRI MONORANJAN ROY: The less they speak about the workers the better it is The workers were killed because they had been running the trains. That is their only crime-the Congress and the Shiv called the bandh and the workers had the cheek not to respond Yes, Rajani (Interruptions) No, no, Patel . partymen are thrashing your own partymen You should stop it We have heard many things from Mr. Qureshi and other friends also. The less you speak about the USSR and other socialist countries the better it is for you, Mr. Oureshi, Mr. Brezhnev came here but it does not mean that our country has become socialist. Mr. Qureshi. do you know how the workers function in the Soviet Union and other socialist countries? And it is a working class State. It is a State of the workers. It is they who are running the country. Their own their own timings, their own service conditions are not determined by some bureaucrats and white elephants sitting at the top in air-conditioned rooms and going in saloons. Their own wages and service conditions are determined by the workers.

Do you know that in any factory there is no manager who will go against the workers? It is the workers who determine the fate of the manager and the manager does not determine the fate of the workers. Do you know that there is no white elephant like the Railway Board there? Even in Bangla Desh they have dispensed with the Railway Board But you cannot get the courage to deal with this Railway Board. Sir, it is only a few days ago, not even a year or two, that Bangla Desh was born and they took courage to dismiss the Railway Board, abolished it, dissolved it. Is not the Railway Board a British tradition, a tradition of British imperialism? Their Railway Board is running the entire show and the Ministers are casual labour. It is not my uttering. These words have been uttered by some railway officers themselves. They say they do not care for the Ministers. What are they? they say. The Ministers may assure the House that it is they who would do anything but their officers are doing everything against their assurances, their understanding, and their policy. You have to submit to them because without them you cannot run the administration. So this is the condition of our country. It is not that the workers want to re-"Work-to-rule" or 'Go-slow" or "lightning strike". If any one is responsible for "sudden strike" it is the Railway Board and your anti-labour policies. You will say one thing in this House and another elsewhere. The entire responsibility lies with the railway administration. You blame the workers here. I would challenge any of our friends on the Treasury Benches to go and face the workers. It is not a joke to go on strike. They know they may be killed in firing. And on many an occasion workers have sacrificed their life. shed their blood and suffered all sorts of privations to get some of their grievances redressed. It is not a few, but many among them have given their lives in police firing in the past Therefore, they know what it means to go on strike Going on strike is not a pleasure. It may mean break in service, dismissal from service, arrest and so on Therefore, the Democle's sword is always hanging on the head of the strikers Therefore, they know what ordeal they have to face

Sir. may I know from Mr Qureshi whether he knows that his Administration wants corrupt workers? Does he know in what directions this corruption thrives? Every hon'ble Member would corroborate to the common man's experience in getting his ticket booken. Let an hon'ble Member go as a common, ordinary man in the queue on any big s ation and let him get a seat without paying much more than the cost of the ticket or the far

SHRI S. D. MISHRA: And who gets it?

SHRI K. P. SUBRAMANIA MENON: It is the Railway Board which encourages corruption.

SHRI MONORANJAN ROY: Yes. corruption thrives it the encouragement of the Railway Board, the Administration and the officers from top to bottom. You may report the matter any level no action will be taken against the man. It is because they themselves at the top are Therefore, the wirkers have to organise themselves and do something to get their grievances remedied. If the workers jointly take some action it is said that they are instigated by outsiders. Sir, this is the condition in our country. Therefore, I would request our friends on the Congress Benches to ponder over the matter. No one party in the country now has the capacity to instigate vorkers to go on strike and held the courtry to ransom; no one can do that. The workers resort to this extreme step only when they are convinced that they ill not be heard otherwise.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please complete.

ROY: Mr. SHRI MONC RANJAN Qureshi, I have just to make a small point in the end. There is a town named Balonia in Bangla Desh is also in Tripura. The distance between the two Balonias is hardly half a kilometre. If you just join the two towns, there will be direct route to Mizoram. Assam and Manipur. The other thing is Akora-Agartala that is also hardly two kilometres. I am told that there was some survey and some report is also there. These people are now completely isolated. Now the plane is also not going. You can realise their condition. If you kindly do that] DR. R. K. CHAKRABARTI: You are stopping the trains. What is the use?

SHRI KALI MUKHERJEE: You cannot have both. You are stopping trains and you are also asking for new lines (*Interruptions*).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): He is making some constructive suggestions now.

SHRI MONORANJAN ROY: He is also joining the people who do not know anything about the workers. The workers cannot be asked to abide by the advice of the leaders to go on strike unless the worthemselves are very much affected and they themselves take the decision. Here the question does not arise. I tell you with all responsibility that the CPM has got no connection with the Association formed by the loco running staff. Not one of us is in any way connected with that.

SHRI KALI MUKHERJEE: Then how do you support it?

SHRI K. P. SUBRAMANIA MENON: We always support the workers' cause.

SHRI MONORANJAN ROY: We support the cause of the workers. It is they who support the white elephants, the administration.

SHRI K. P. SUBRAMANIA MENON: They always support the blackmarketeers. We support the workers

SHRI MONORANJAN ROY: We are proud of our support to the workers' cause. We shall continue to do it. We are proud that we support their cause.

SHRI KAII MUKHERJEE: The workers are gods! Whatever they do should be supported!

SHRI K P. SUBRAMANIA MENON: You always support the blackmarketeers. We support the workers.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please do not quarrel across the benches. No ideological quarrel here. Yes, Mr. Sanda Narayanappa.

SHRI SANDA NARAYANAPPA (An-Jhra Pradesh): Sir, I thank you for allowing me to participate in this debate and make a few observations. While supporting this (Railways) No. 4 Bill, I Appropriation point out that the Railway would like to administration has been subjected to criticism and other comments by so many hon. Members who spoke previously. The hon. Member who spoke just now criticised the Railway Board saying that their officials and other officials are encouraging corruption. This is not true. A small man, for instance, a booking clerk who is working in the booking office, may do some wrong thing. For that wrong thing, we cannot attribute motives to the higher officials. At the top level, the Minister is there. If there are any corrupt officials at the lower level, bring it to the we can notice of the higher authorities for rectification or for legal punishment, instead of bringing the top officials into this discussion and mentioning their names here. This is not the appropriate forum As a sovereign body, as the most supreme body of the democracy, we should not concentrate on such small matters. I would like to advise our honourable friend to rise above this level and advise our Government, to function in a proper way, in an efficient way, for the creation of amenities to the public. improved amenities at stations like providing drinking water facilities and construction of more railway stations. In our country, if we observe, construction of many railway stations has not been completed. Only half the number have been completed, if I am not wrong. Then, small stations have no drinking water facilities. And where water is available, it is available only in winter. Only in winter they provide drinking water facility. In summer we do not find a drop of water anywhere. Even in big stations like Itarsi and Bhopal we experience scarcity of water in summer. These things, the railway authorities must be able to understand and try to improve the administration. Efforts should be made to avoid wasteful expenditure and earn more profits to the public exchequer Unless transport facilities are improved. unless amenities are created to the satisfaction of the public, we cannot win the favour of the public and we cannot run the administration to the satisfaction of the neople. In this connection, I would like to mention that since a long time, ever

since we got independence, we have been urging that Rayalascema is a backward region and therefore new railway lines should be created for its development. In that region no new railway lines have been created, no new construction has Bangalore-Guntakal broad done. Only gauge conversion has been started recently. We have been urging that Guntakal is an important junction in the south; it has been occupying that prominent place ever since it was constructed some 50, 60 years ago; but so far no improvements have been made there; no shades for passengers on the station, no proper waiting rooms, no alteration, no additional construction, nothing of the sort. No retiring rooms have been provided there for officials or nonofficials to stay. This is the unfortunate situation at Guntakal. We had, in brought all these matters to the notice of the authorities. But our tions have not so far been heeded. We are urging that the broad gauge line that has been started from Bangalore to Guntakal, should be extended up to the capital city of our State, Hyderabad, so that it will improve transport facilities of convenience to the public there. Then there is a metre gauge line running between Guntakal and Guntur. During the Britishers' time there was a metre gauge line from Mormagao to Masulipatam straightway. That was disrupted and from Guntur to Masulipatam they have a broad gauge line but the line from Guntakal to Guntur remains metre gauge. We urge that that line may also be converted into broad gauge.

Another important thing I would like to urge is this. Guntakal Division is included in the Southern Railway Zone. Originally when the South-Central Railway Zone was being formed, we had requested -- Andhra Pradesh Government under the Chief Ministership of Mr. Brahmananda Reddy also recommended—that Guntakal Division should be included in the South-Central Railway Zone so that the people of this region will have the benefit of allotment of wagons and other facilities If Division is continued in the Guntakal Southern Railway it will create a great handicap to the people of Andhra Pradesh in that region and they are deprived of the income which is legitimately due to them. It will not be comfortable for the people in the South-Central Railway Zone

Guntakal is continued to be in the Southern Railway Jone. Therefore, my request is that Gun akal Division may be tagged on to the South-Central Railway; Sholarar Division a so may be tagged on to the Southern tailway. I think the Railway Board can examine this proposidiscussed many a tion. It was, in fact, time. I request that the Guntakal 4 P.M. Division should be handed over the South Central Railway and Sholapur Division hould go to Southern Railway.

We have been requesting for a line between Guntakal and Tumkur thereby connecting Mysore Stale. We have repeatedly made this reque t to the Government. We have taken many deputations and submitted memoranda and I have spoken of that demand on the floor of the House Whenever Ministers go on camp, we made representations When Shri Alagesan was Minister of the Deputy Railways and when he visited Guntakal about 15 years ago, we represented to him. But no action has been taken. At least a survey could have been ordered. We are living in a democratic country. When we make representations, you can at least examine them and say with facts and figures whether it is feasible or not, whether it is economically good or bad, so that when we go to our people, we can tell them accordingly. Otherwise they tell us: You are not pressing for this line and so on.

You know that kayalaseema is a drought therefore undevelopstriken area and i ed It needs development on all sides. It needs not only railway lines, but it needs facilities. road development. irrigation power and so many other things. Now a new Ministry has been installed recently on account of the bold decision taken by the hon. Prime Inister and the Parliamentary Board. It is functioning there. I hope the Government of India and the Railway Board will extend their co-operation to the State Government in starting new railway lines in Rayalaseema area.

Before I conclude. I want to bring to the notice of the House through you that long back we had requested for the extension of the Bellary-Raidurg railway line up to Chitradurg so that it is convenient for the people to move their goods traffic. I hope it comes under Southern Zone. A survey has also been ordered for this line. But no result has come out. I hope the hon. Minister will take note of these things try to expedite the matter and see that the survey is completed and the line is extended between Raidurg and Chitradurg.

Another point is that in Rayalaseema there is only one industry that has been started, namely, the Pandyan Cement Industry in the forest area. Whenever they want to send their finished products either to Maharashtra or some other neighbouring States like Orissa, wagons are not supplied because of the fact that Guntakkal Division is in the Southern Railway. They have their own backlong and when wagons were available there, they were diverted to the South. Because of this non-supply of adequate number of wagons the industry suffers and other areas also suffer because they do not get the finished products from this industry. I request the Railway Minister to take note of this also and try to allot more wagons and see that industry is not put to any difficulty for want of wagons

With these few words, I support the Bill.

CHANDRASEKHARAN: K. Mr. Vice-Chairman, Sir, in the year 1972-73 there has been a perceptible increase in strikes. The labour-management had been weak in most of our public secfor industries. But the year 1972-73 saw the spreading of the labour disputes from the public sector industries to a number of private industries also. In fact, the management of the public sector industries have to set an example to the private industries in the matter of maintenance of good relations with labour. But that was not done and, therefore, the penal results have followed.

Sir. it is not as if there are no good agreements and it is not as if there are no good laws. Take, for example, one of the most progressive legislations that we have passed in this country after independence, the Payment of Bonus Act. The Payment of Bonus Act brought in its wake a large number of disputes. In fact, the Payment of Bonus Act has created situations in which production worth crores of rupees has been lost to the nation just because, Sir, our labour officers and our manage-

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ment have not been sincere and effective in the matter of implementation of provisions of the Payment of Bonus Act. Sn, in the same way, there are ad hoc agreements and agreements which are of a constructive nature and which are of a final nature and these agreements are invariably brought into force when there is such a situation and to prevent such a situation from becoming more critical in the case of the Railways, Sir, such an agreement was brought into force and today, Sir, what is the complaint? I do not details. The comwant to go into the plaint on the part of the locomen is that the agreement is not being implemented. railway manage-The assertion by the ment is that it has been implemented. I submit, Sir, that when there are conflicting assertions, the matter has got to be decided by a third party and the third party could have been the Government or the Government or the Mi-Minister if the nister is prepared to see the things objectively and examine the issue in a dispassio nate manner. But that has not been done and the Government has taken sides with the Railway management. I suggest that in situations like this, the matter is not to be referred for adjudication or arbitration because everybody knows that the process is very much long. But it should be possible for the management to come to an agreement with labour that it would be examined by so and so, say, by a Judge of the Supreme Court or a Judge of the High Court and let it be examined not within days, but within the course of hours as to whether there has been implementation or a denial of implementation.

Sir, now the locomen have struck work and today's news says that most of the trains to the eastern region of the country have been cancelled and the strike is likely to spread and the Chairman of the All-India Railwaymen's Federation has come out with an open statement that they are going to take up this issue and, Sir, the Chairman is a powerful trade union leader and the AIRF is a very powerful trade union organisation in this country and there is no use of taking matters to a crisis and then saying that food articles are not being moved or that essential raw materials are not being moved and all these have slackened production and

so on. This sort of criticism will not pay the nation ultimately. And I would, therefore, very strongly put it to the Government to see that the locomen strike is settled. Some understanding and conciliation is necessary on the part of the Government.

Now, Sir, I am not saying that the Deputy Minister is not competent to become a Minister, I have no doubt Mr. Oureshi is competent. But I have a feeling, Sir, that Mr. L. N. Mishra has absolutely no time. He is too much involved in politics. Ministry of Foreign Trade was a small thing, and half-an-hour or one hour would have been enough for him to bestow on the Ministry of Foreign Trade. But here is one of the major departments of the Government, so far as the Central Government is concerned, I accuse Mr. I.. N Mishra that it has not been possible for him on account of his other activities. particularly political, to look into the matters concerning the Railways. Although the Deputy Minister is there, but there is nobody to take responsibility for on behalf of the Central Government and, therefore, things have come to the pass in which the Railways find themselves today.

Sir, I would like to go into one detail in regard to the running of trains, and that, Sir, is that trains are not keeping to schedule. There was a time when I had stressed it in the course of my observations on the Railway budget or supplementary demands earlier that the Railways were running to schedule, but today, more often than not, the trains are not running to schedule. I do not know what the statistics reveal; statistics are not always correct and true, so far as the real picture is concerned. There is a distinct slackening on the part of General Managers and their subordinate officers in seeing to it that trains run on time.

Sir. I would like to say something with regard to some aspects of Railway administration in the south and again in the north-eastern region in the country. The Grand Trunk Express is a train connects the south to Delhi. May I ask, during the last few weeks particularly, or last few months, how many times it has arrived on time in Delhi? It is scandalos, Sir. that the Grand Trunk Express comes much before time up to Tughlakabad, but then for covering a distance of a few Lilometres it takes more than 2 hours, and ultimately the train which has to reach at 11 O'clock at New Delhi railway station arrives after 12 O'clock many a time. The agony of long-distance passenger can just be imagined. It is not possible, particularly during the summer time, to get even a drop of water because the entire kitchen car closes itself by 7-30 or 8-00 in the morning, having served the breakfast at 6.30, because it is the last day and they want to finish off and collect the charges etc.

Sir, another thing that I would like to stress is the state of railway stations, and in particular platforms, in between Mangalore and Shoranur. In fact, some time back I had taken up this matter in correspondence with the Railway Minister and I was given a few weeks later a reply. a very welcome eply, that the matter was being looked n to and that most of the platforms would be lengthened. Sir, the position in between Mangalore and Shoranur, the Malapar area of the southern region, is that half the train is outside the platform. Most of the railway station platforms were built for six carriages. Sixcarriage train was the longest train at that time. Today, the Mangalore-Madras Mail is having 13 carriages. Other trains are also having alijost the same number of carriages. There ore, half the train is outside the platforin. Old women, ladies and youngsters are there. How is it possible to reach them? Some assurances were given. How those as urances are being mented? I don't say nothing has been done. Something has been done. They have laid bricks on both sides of the platform just to indicate that the platform lengthens itself. But the rlatform has not been raised The old vires leading to the signals there. They continue to be have laid bricks to show that the platform extends on both the sives (Time bell rings). It is of no use so far as the persons travelling in the train are concerned. I would, therefore, submit that the lengthening and raising of the platforms 'hould be taken up seriously.

With regard to Kerala, the broad-gauging of the Tivandrum-Ernakulam line is going on and the doubling of the Shoranur-Cochin line is going on. I would only submit that these be completed within schedule. So far as these two lines are

concerned, this has been one of the de-Kerala for a very long time. mands in Another demand is that there should be a railway link to the big pilgrim centre of Guruvayoor and to the commercial town of Allepey. That has been denied to them. I will speak a few words about the North East area and then I will close. The extension of the broad gauge to Gauhati immediately and up to Dibrugarh in due course appears to be quite a necessity. The running of another fast train from Dibrugarh to Delhi via Farakka is also a necessity Between Dibrugarh and Gauhati, there were six trains either way and now they have been reduced to two trains. The major towns in Assam are not connected with railways because the Railways planted by the British were for the purpose of taking out tea from that area and not for the passengers. Therefore, in the matter of new lines, Assam should be given priority. Thank you.

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): Mr. Vice-Chairman, Sir. I think there is nothing wrong about the demand for 21 crores of rupees. I, therefore, support this Bill.

My main purpose of speaking today is that I have got great concern about the state of industrial relations in the Railways. I think it is due to the fact that there are two federations working parallel to one another. The result of this is that the industrial relations in the Railways are not taking any definite shape. It is highly essential that there should be a positive policy towards industrial relations in the Railways and that positiveness can only come if one strong union is built up by the Railway Administration. I mean that the Railway Administration should work in such a way that a strong union emerges. It is very difficult to build one union, but the policy of the Railways should be to encourage one union. If they go on encouraging parallelism, this won't help them because more and more fricbound to arise in the railway tions are working. There are so many categories of workers and so many sections and each category is demanding that its should be recognised and the other union should not be recognised. The other unions are also clamouring for recognition. In this way, there are rivalries and frictions among the workers and they are creating

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a sort of confusion and so much of indusgenerated Firstly, Sir, as trial uniest is far as the Railway's policy is concerned. i think it is quite all right that they do not recognise any sectional or what you call category unions. This is quite good. Sir, the two Federations which are recognised cover the entire Railway system with the result that there is no life in the trade union movement in the Railways. To bring liveliness into the working of trade union movement in the Railways, I think it is very essential that the Railways should encourage and recognise unions at, what you call, the divisional level. And from divisions, upwards there may be federations of a particular type of unions for example, the I.N. f.U.C. The I.N.T.U.C.- union may federate at the top level. But at the divisional level, there should be a recognised machinery. In this way, there can be an active two-way communication between the management and the trade unions. Sir. I have a feeling that the General Manager at the Divisional level is not so much interested in industrial relations work as he may be interested in technical and other activities. To me, it appears, that this is equally an important task in these days, particularly when we are talking in terms of industrial democracy and other things. So. I would suggest that the General Manager, at the Divisional level and also at the top levels, should take active interest in the development of strong trade union movement in the Organization Because of a weak trade union in the Railways, the workers are not taken into any one direction with the result that there is confusion. This weakness in two-way communication is due to the absence of a strong industrial relations machinery in the Railways. There should be a proper and scientific indusmachinery in the trial relations Railways. There should be trained officers. The machinery should develop proper inrelations in the Railways. And there should be forums where different categories of workers can sit together and have a feeling of co-workmanship among themselves. Now, Sir, what is happening? All types of workers are sitting in air tight compartments and no particular trade has a sort of feeling for the people of another trade with the result that isolationism and other things of this type are developing in the Railways. So, to me, it appears,

that the Railway Administration will have to take a very strong and, what you call, a well thought out and well-planned action to develop proper type of industrial relations in the Railways. Otherwise, a sort of confusion is going to crop up in the Railways and interested people will surely exploit that state of affairs. Therefore, Sir. I finish my speech with a suggestion that the Railways should give proper thought to the proper development of industrial relations in the Railways. Thank you, Sir.

SHRL N. H. KUMBHARE (Maharashtra): Mr. Vice-Chairman, Sir. while supporting the Bill, I would like to refer to the problems of contract labourers. The other day. I had made a reference to their conditions of work. The Railway has very recently circulated a leaflet entitled 'Spare the Nation's Life Line". And there, they nave been kind enough to give figures of workers who are employed through contractors. Sir. their number is stated to be 3.20 lakhs. It was really painful to read that they have been treated as casual workers. I am at a loss to understand how these workers could be termed or categorised as casual workers. It is a matter of commonsense that casual workers are those who are essentially required to do work of a casual nature. I will just give an example. If a railway building has got to be whitewashed and the work is entrusted to a contractor who engages ten or twenty workers to get the work of whitewashing done, then they are casual workers. I do not know how these workers who are required to do work at a project, say, of loading and unloading and coal and ash workers can be called casual workers. By no stretch of imagination they could be called casual workers. On the contrary, they are in fact permanent workers, firstly, because they are required to do the work which essentially forms part of the railway work and, secondly, because the work goes on round the year. The work of loading and unloading and the work done by coal and ash workers goes on throughout the year. When both these conditions are satisfied, they should actually be called the workers of the Railways. Now, these workers are denied the status of Railway employees and they are required to work through a contractor.

Sir. 90 to 95 per cent of these workers belong to Scheduled Castes and backward classes So, we can say that they

belong to the weaker sections of the socie-Now, when we ask these workers to work through contractors, the result is that they do not have the security of employment. The contractors do not employ them regularly even though the work goes on round the year. They are not employed regularly because if they are required to work for more than six months, then the workers can claim that they are either permanent workers or temporary workers but not ca ual workers. So, the contractors devise ways and means whereby, even though work is available throughout the year, the same worker is not allowed to work for a period of six months continuously. So, what I want to say is that there is no security of employment for them. That is my first point.

Secondly, I now come to the wages that are being paid to them. I have myself seen the working conditions of some of the workers. As ou know, Sir, the work of loading and unleading is very strenuous. The work which i required to be done by these coal and ash workers is a very repulsive work. Do you know wages they are paid? They are paid at a very meagre rate. At some places they are paid at the rate of Rs. 2.50 per day and at some other places they are paid at the rate of Rs. 3 per day. This is the wage that is being paid to these workers. Sir, I say it is high time that the Railways should adopt some wage policy in respect of these workers to whom they are wrongfully denying the status of railway employees. Till uch time as the wage policy is decided n respect of these people, you must en ure that they are paid what may be called the minimum basic wage rate, the wage rate of subsistence. Keeping in view the present-day high cost of living, these three lakhs of workers may be given a reasonable wage, at least by fixing their wages at Rs. 7 per Unless a wige of Rs 7 per day is fixed for these workers, I do not think that the Railways can claim to have given a fair deal to these workers. So, Sir, my request to the hou Minister is that that the Railway administration is expected to be an ideal employer, the these workers is that the contract system abolished and they should be totally should be employed directly by the Railways. It is not being done. If it is not possible for you to do it in the near future or immediately, why don't devise some other method? I suggest that let there be some sort of a subsidiary organization Instead of making them to work through contractors, you have some sort of a corporation or some sort of a organization which will take subsidiary care of these 3 lakhs of workers. confident that if such an arrangement is made, certainly their conditions could be improved to same extent. At present they do not get any other benefits. They do not get bonus; they do not get provident fund, they do not get leave privileges; they do not get the benefit of housing and they get nothing of the kind. Therefore, I should say that the Railway administration is duty-bound morally to give them better conditions of work. If the Railway administration cannot do so immediately, you must think of doing something for them in a phased manner. One is the wage rate. If it is immediately done. I think it will be doing great service to these most neglected class of workers.

Sir, then I refer to the problem of Scheduled Castes and Scheduled Tribes It is really heartening to note that in recent past, the Railway Ministry has been taking a keen interest in giving effect to the various provisions regarding reservations in employment. The Railway Ministry has accepted, in principle, that the Railway Service Commissions will have at least one member either of Scheduled Caste or Scheduled Tribe. I think there are as many as 4 Railway Service Commissions. This assurance was given to the Parliamentary Committee on Welfare Scheduled Castes and Scheduled Tribes, I think, about 2 years back. A period of 2 years has passed but that assurance has materialised. Of course. not been so far barring one case, that is the Railway Service Commission in Bombay, in the other 3 Railway Service Commissions, the appointment of a Scheduled Caste or Scheduled Tribe member has not vet made. We have been told that Railway did not get a person with, what they call, the background, a person with status. Sir, when we could get Ministers to handle more important work, I do not think why they could not get a member from the Scheduled Caste and Scheduled Tribe to work there as a member in the Service Commis[Shri N. H. Kumbhare.]

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sion. So I would request Mr. Qureshi Saheb to look into it and see that representation is given in all the Service Commissions.

Secondly, Sir, the Railways have really taken a good decision to establish a Cell in the Ministry. We do not know what exactly is the scheme of that Cell. But my suggestion is that if the Railway Ministry wants that Cell to work effectively, then-I would like to make 3 or 4 suggestions you must appoint a man, I should say, a committed Executive. You speak committed judiciary; we may require committed judiciary but we equally want committed Executives also. But, unfortunately, in this country the caste prejudice operates even at Government level. That is very unfortunate of this country. Even those who are enlightened, even those who are broad minded, even they are not free from caste bias and prejudice. Therefore, one of the reasons why despite all these rules and regulations. directives. instructions and advice, the Scheduled Castes people are not getting their due share in the service, is because of the caste prejudice and therefore, I submit that unless a committed Executive is appointed to man the Cell, it will not be able to deliver the goods. My second suggestion is-I do not know what powers and functions are entrusted to the Cell-that we should try to appoint a member belonging to Scheduled Caste or Tribe so that this community may have the grievance that their legitimate claims are being ignored. Then, Sir, my third suggestion is that the Cell must be given the powers to act independently, in all cases which are referred to it against zonal or divisional management against which the employees have represented that they have not been given promotion or they have some grievance. The Cell must be competent to take independent decisions. Then only it will be able to do justice. Therefore, my suggestion is that the Cell should be made more powerful and should be entrusted with a sort of semi iudicial authority Whatever decisions the Cell takes, must be binding on all. Then, Sir, the immediate work which the Cell can undertake is to look into the grievances about promotions. Sir, I have been receiving a large number of representations and I have referred so many representations to the Railway Ministry. They are mostly concerned with the right for promotions. Their grievance is that despite the directives that reservations should also provided in promotions, in the first place they do not provide any reservation and secondly even if reservations are provided the candidates belonging to the Scheduled Castes and Scheduled Tribes are not appointed and they are just told that they are not fit to be appointed on the ground that they are not up to the mark. Therefore all those cases wherein Scheduled Caste and Scheduled Tribe people reserved could not be appointed in the re-examined and if this quota should be undertaken I think their major work is grievance about appointments in promotion could be attended to.

SHRI S. D. MISRA: Sir, this is a very limited Bill This demand in the Appropriation Bill for an expenditure of about Rs 21 crores for a venture which is spending about Rs. 4,000 crores is not much and therefore to that extent we welcome it and we accept it. But, Sir, while accepting it, we do it with a sense of great sorrow and dismay. We see that since the last two days almost all the trains are not there. Today I understand from this place to Howrah there was one train only-the Kalka Mail--and about 5,000 people gathered at the Old Delhi station. Only a thousands could go. The third class passengers occupied all first class coaches and air-conditioned coaches and it took 3 hours for the train to start. The police had to be called. The train which was to leave at 10.00—because it was late by 2 hours-left at 12.30 or 1.00 p.m. because the police had to be called. We do not know when this train will reach its destination Why is such a thing happening? It is because the nation is held to ransom and who is doing that? Why is it being done? There are strikes and strikes. can recognise the right to strike. We do recognise the right to strike in our Constitution but we do not recognise the right of lightening strikes in the manner in which they are resorted to. We never recognise this sort of thing. I complain that this Government is a weak Government. Otherwise, It would have given a very lightening treatment. They say they are using the DIR. Every time and for every strike they say that they use the DIR. We are opposed to it. Why? Because you make a

mockery of DIR. You do not mean to use it and you use it. I predict that after a few days under pressure of the Board or of this Minister or that Minister or of circumstances again DIR will be withdrawn. The same leniency will be shown and the same trouble will be there. Now, for 700 categories of employees they want hundreds of unions. I can understand a dozen union or a score of unions, but I cannot understand so many unions Therefore, I welcome what Mr. Bharadway said and what Mr. Anandan said just now. Two unions or three unions one can understand. Two or three parties in the political field also one understand. If there are a hundred political parties and a hundred unions, what will be the fate of this country? Now Sir, there is strike in the air. Nobody can go by air. There is strike on the Railways. Nobody can go by rail. Nobody has money to buy petrol because the price is up and everybody has not jot a car. Now, all movement is jamm d for many days. Somebody said that Mr. Qureshi and Mr L. N. Mishra are responsible. I say 'No.' The Government, as a whole, is responsible. The Government must sit and decide in Cabinet whether they mean business and whether they want to govern or not. It is not a single issue. I tell you everybody in this country is well convinced that if you strike today, they will settle tomorrow according to your semand. This attitude is equally bad I must tell you. Just now, one hon. Member mentioned Congressmen burnt buses in must say he must not have been a Congressman. No Congressman, either this side or that side, can burn buses because it is not the ideology of the Congress. He must be a commun st in the Congress and that is the tragedy of the Congress. (Interruption). Let me tel you that he must be a communist in the Congress. I am well acquainted with Bo nbay affairs. I may tell you, as there are communist friends creeping into the Congress, there are certain of their friends who are sitting that side and who claim to be their friends. No they are not your friends. They are your greatest enemies. 7 hey are organising the strike and they are posing as their friends. They go on organising strikes. They hunt with the hound and run with the hare. They are doing like that. This is the state of affairs in this country. It is unfortunate that this country and this Government is

not realising it. I am not saying that the legitimate demand of the workers has not to be fulfilled. It has to be. There must be an arbitration board. There must be certain channels for settlement and you must decide it. I am not blaming Mr. Mishra or Mr. Qureshi or for that matters the Prime Minister for this strike. Why did the railwaymen immediately, without giving notice go on strike? Ten thousand people at Delhi station and other stations are suffering. It is not because of Mr. Mishra or Mr. Qureshi or for that matter anybody else. Therefore, when we talk to the nation, to this House to the country, we must talk very frankly, and the time has come for this Government to say whether it means firmness, it means government or not. They say that the Opposition is responsible. I do not know which Opposition they mean. I tell you, Sir, it is their friends in the Opposition who are responsible. You might call us not your friends but we want your hands to be strengthened because any loval person, citizen, of this country will weep over the situation that has developed in this country. We cannot move, we cannot live because of the high prices and the economic situation. And today you are very much aware, you know, the circumstances of the economy; if this strike continues for seven or ten days more, the economy will be in the doldrums, it will go to dogs. Tomorrow there will be no food. Then there will be no coal and there will be no energy and it will be chaotic. And who will enjoy? They want to be your friends. They want to create chaos. They want to ride on your shoulders, on the shoulders of the Congressmen, and they want to enjoy the powers of the Congress -these Communist friends. You still call them friends. But when you are in distress they will be hit you below the belt. That is exactly what they are doing and you are not realising it. We are pained to see this. Therefore we, sitting on this side, request you. It is not that you should be hard on labour not at all. Have a lightening settlement, if you like. But if you want to deal with them, deal with them firmly, not leniently.

Sir, I will take a few minutes more on some other points which are quite connected with this. This Railway Ministry is also fond of cheap jibes and gimmicks. [Shri S. D. Misra.]

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The ex-Railway Minister thought that he should abolish classes 1, 2 and 3, and now they have abolished class 2. O. K. Very good. You have abolished class 2. But what about the substitute for class 2? They have nothing. If they had given some more coaches of even third class, I would have been satisfied. They have abolished class 2 and they have not added either to the first class coaches or to the third class coaches, with the result there is acute suffering.

The other point that I want to make is about passenger amenities. I must very frankly say -I was here in Parliament when the late Mr. Lal Bahadur Shastri was Railway Minister. The amenities programme that he started then was only picking up And the amenities that were being given to the passengers regarding platforms, stations, etc., in those days, not even half of them are being given today. Then the total assets of the Railways were hardly two thousand crores. Today it is four thousand crores. What is happening is only the wage bill is growing, the amenities are not growing. Wagons are moving but wagon availability is not to the public and the public does not want to use your wagons also unless compelled to do so. Now road transport is competing with rail transport, and competing in a very successful manner because of lot of theft, pilferage by the employees and nonemployees in the railways, with no security-I do not know what. And new types of orders are issued. Only the other day I was at Lucknow and also at Allahabad. Within two months I visited Allahabad and Lucknow. I went to the Lucknow as well as the Allahabad restaurants with a friend of mine. He wanted scramble eggs but he was told by the restaurant man that according to the orders from the D.S. no scramble eggs would be available. At another place he wanted toastes and cornflakes for breakfast but he was, again, told that according to the D.S.'s orders cornflakes would not be available. Now you can imagine things. These are the orders. Then I had to take his reply in writing so that he does not go back upon his word when I put in a complaint. I do not know what is happening. Since the time at my disposal is over I would take some other opportunity to discuss other important points Therefore. I am sure they will do something to settle this matter quickly because the country as a whole, the whole nation is in agony.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Saklecha. Five minutes.

श्री वीरेन्द्र कमार सखलेचा प्रदेश): मान्यवर उपसभापति महोदय, ग्रभी जो स्टाइक के कारण कठिनाइयां उत्पन्न हुई है उनके बारे में काफी चर्चा हुई है ग्रौर यह बात सही है कि पैसेंजर्स को भारी कठिनाइयों का सामना करना पड रहा है, जैसा कि अभी मिश्रा जी ने कहा। मैं भी ग्रभी रेलवे विकिंग के अन्दर गया. एक मित्र जो कि ग्रमेरिका से ग्राये है उनके लिये बिकग करानी थी. वह ग्रमेरिका से यहां तो स्ना गये हैं लेकिन स्रब कलकत्ता नही जा सकते. उनको न रेलवे के ग्रन्दर कहीं 25 तारीख तक जगह मिलने की माशा है भौर न एयरलाइंस में कहीं स्थान है। यह बात सही है कि इस प्रकार की विषम स्थिति देश में श्राज कम्यनिकेशंस में खडी हुई है, उसके बारे में मैं दोप देना नहीं चाहता लेकिन यह बात भी सही है कि ग्रापन जो कुछ दिया लोको-कर्मचारियो ग्राश्वासन की स्टाइक के विधड़ा करने के सम्बन्ध में उनकी पुर्ति नहीं करी ग्रौर ग्रापने जो भ्राक्वासन दिया. जो नेगोशियेशन्स किया श्राज श्रापने उनका पूरा पालन नही किया ग्रौर इसके कारण ग्राज कान्फिडेन्स का क्वेश्चन खडा हो गया है कि कोई ग्रापकी बात का विश्वास कर के हडताल वापस ले--मै यह नहीं कहना कि फिर वह स्टाइक करें लेकिन ग्रापकी भी इयुटी है कि ग्रपने ग्राब्वासनों की पूर्ति करें। आज भी रतलाम में 9 लोगों को इस आधार पर अरेस्ट किया है। तों मैं निवेदन करना चाहता हूं कि जो कुछ भी ग्राश्वासन दिया उसकी पूर्ति की जाय उसके बाद वह न मानते हों तो फिर जो भी कदम उठाना हो (उठायें।

दूसरा मुझे निवेदन करना है कि हमारे मध्य प्रदेश से ग्राये हुये सिसादिया साहब ने स्टेट्स ंरम्रार्गेनाइजेशन कमिशन की रिपोर्ट का वह उद्धरण पढ़ कर सुनाया कि मध्य प्रदेश के ग्रन्दर कम्युनिकेशन की बहुत कमी है श्रौर रेलवे लाइन की कमी है श्रीर इस स्टेट को बनाते समय स्टेट रिम्रार्गेनाइजेशन विभिन्नन ने इस बात को रिकमेंड किया था कि यहां स्रौर रेलवे लाइंस डाली जानी चाहिए। वहां बहत से ऐसे एरियाज हैं जो कि बिलकुल ग्रनएप्रोचेबल हैं, रेलवे वहा पर पहचती नहीं है, रायपुर से बस्तर का हैडक्वार्टर जगदलपुर जो है वह 185 मील है, एक कमिशनरी के केन्द्र से डि[।]स्ट्क्ट का केन्द्र 185 मील दूर है, ग्रा ग्राप मोच सकते हैं जनता को कितनी कठिनाइयो का सामना ब्रावागमन के सम्बन्ध में करना पडता है। जिस समय स्टेट बना है. उसी समय स्टेट रिग्नार्गेनाइजेशन कमिशन ने यह समझ कः इस बात को रिकमेंड लेकिन स्टेट रिम्रार्गेनाइजेशन कमिशन की िकमेंडेशन के बाद कुछ भी नहीं हुग्रा। वह कोई तरीका नही है। ग्राज गुना-भक्ता लाइन का काम भी स्थगित कर दिया है, उसको कम्पलीट करने के लिये कार्यवाही नहीं कर रहे है। इस स्थिति के अन्दर अगर आप उस रिपोर्ट को कुछ मान्यता प्रदान करना चाहते हैं, तो मध्य प्रदेश की कई आवश्यक लाइनें है. उनकी पूर्ति की जानी चाहिए। मैं एक विशेष बात की ग्रोर ग्रापका ध्यान दिलाना चाहगा-एक इन के उत्तर मे ग्रापने जवाब दिया 🕫 कि यह जो दिल्ली मे ग्रहमदाबाद की मीटर गेज लाइन है. इसको ब्राड गेज के ग्रन्दर कंवर्ट करने के लिये ग्राप सर्वे करवा रहे है उसके ग्रन्तर्गत उदयपुर तक का सर्वे करवाया है। मेरा निवेदन है कि उदयपुर तक का ही केदल सर्वे नही करवाइये, बल्कि यहां जो रतलाम का दूसरा प्वाइंट

है ब्राडगेज के लिये उसका भी करवाइये, नहीं तो कम से कम नीमच तक तो ब्राइगेज होनी ही चाहिए, चितौड से नीमच तक का 32 मील का टकडा है, इसके लिये कार्यवाही करनी चाहिये; क्योंकि यहां इस इलाके में कई फैक्टियां तैयार हो रही हैं। स्नापके यहा प्लानिग नाम की कोई चीज है नहीं, ग्राप यह देखते नहीं कि वहां की रिक्वायरमेट क्या है। चित्तौड से नीमच 32 मील का टकडा है, निम्बहेड़ा में जे० के० ग्रप की सीमेट फैक्ट्री **बन** रही है, जावद रोड में सीमेंट कार्पोरेशन की सीमेंट फैक्ट्री वन रही है और चेतक की मीमेंटफैक्ट्री चितौड मे है ये तीन सिमेंन्ट-फैक्ट्रीज 32 मील के अन्दर वहां लाइम-स्टोन होने के कारण बन रही है। ग्राप मोचिये कि वहां ब्राडगेज नहीं बनायेंगे तो कितना ट्रांस्पोर्टेशन का प्रश्न वहा ट्रांस्पोर्टेशन होगा। सारी स्विधा है वह इन फैक्ट्रीज को मिलेगी और जो दूसरे लोग वहां हैं वह परेशान होंगे । कितना लोडिंग ग्रौर ग्रनलोडिंग का इन तीन मीमेंट फैक्ट्रीज़ का हो जायगा ग्राँग कितना काम बढेगा ग्रौर म्रभी जो लाइन है वह इस रिक्वायरमेंट को पूरा नहीं कर पायेगी। इसलिये मेरा भ्रनरोध है कि कम से कम नीमच तक ब्राडगेज लाइन का सव करवाइये. भ्रजमेर से उदयपूर का कर दिल्ली से ग्रहमदाबाद में जो उदयपूर के सेक्टर का कर रहे है तो उसको कम से कम नीमच तक ले जायं बाडगेज लाइन करने के लिये ग्रौर ग्रगर हो मके तो रतलाम तक इसके बाद ले जायं: वयोंकि उसको कनेक्ट किया जाय तो स्विधा होगी। ग्रावागमन की यह है कि ग्रभी एक ग्रौर निवेदन दो दिन पहले मैंने यहां पर पूछा था एजेन्सी है, मन्सा में जो रेलवे श्राउट स्कैन्डल है। मैंने उसके उसमें बडा

[श्री वीरेन्द्र क्मार सखलेचा] बारे मे यहां पर प्रक्न पूछा था, तो मुझे जवाब दिया गया कि जांच की गई है भ्रौर उसमें कोई गड़बड़ी नहीं पाई गई है। मन्या में ग्रधर बदर्स हैं जिनको रेलवे की ग्राउट एजेंन्सी दी गई है श्रीर इस तरह से एक व्यक्ति को रेलवे ने वहां पर पेट्रोनाइज कर रखा है। उसने वहां पर रेलवे के कर्मचारियों के साथ मिल कर 1 लाख 53 हजार रुपये का स्कैन्डल किया है। वहां पर उसको सामान ले जाने का काम मौपा गया है श्रीर वह नीमच से मन्मा जो कि 22 मील की दूरी पर है वह ट्रक का किराया वसूल कर लेता था जब उसकी वृक्षिंग रेलवे द्वारा हो जाया करती भी। इस तरह से उसने एक लाख 53 हजार रुपया वसूल किया। इसलिए मैंने पूछा था कि इस स्कैन्डल के बारे में पूरी तरह से जांच कराई जानी चाहिये। वहां पर जो कामर्शियल सूपरिन्टेन्डेट है वे इनके साथ मिले हुए हैं ग्रीर इनको हर तरह से पटाने की कोशिश की जाती है, हजारों रुपया इनके लिए खर्च किया जाता है। इस तरह से 1 लाख 53 हजार रुपये के झुठे बिल्स रेलवे एडमिनिस्ट्रेशन को देकर उन्होंने वसूल किये हैं। तो मैं यह चाहता हूं कि इस मामले की पूरी जांच की जानी चाहिये। पिन्टो द्वारा जो जांच कराई गई है उसमें कहा गया है कि इस सामले में कोई गड़बड़ी नहीं पाई गई है। लेकिन मैं यह निवेदन करना चाहता हूं कि जो अधर ब्रदर्स हैं वे वहां के कामशियन सुपरिन्टेन्डेंट से मिले हुए हैं और सुपरिन्टेंडेंट साहब पिन्टो से मिले हुए हैं भ्रौर इस झुठे बिल के ग्राधार पर रेलवे एडमिनिस्ट्रेशन से 1 लाख 53 हजार रुपया इस भ्रधर ब्रदर्स ने वसूल विता है, जिसके पास ग्राज मन्सा की

ग्राउट एजेन्सी है। एक ग्रौर तो हम चाहते है कि रेलवे में किफायतसारी हो ग्रौर दूसरी ग्रौर इस तरह से रेलवे में भ्रष्टाचार होता है। तो मैं यह निवेदन करना चाहता हूं कि ग्राप इस पूरे मामले की जांच करेंगे, तो उचित होगा।

मै श्री कुरेशी जी से यह निवेदन करना चाहना हूं कि यह जो जावद रोड़ स्टेशन है इसमें कोई फैसीलिटी नहीं है। यहां पर न किसी तरह की लैट्रीन की भी व्यवस्था नहीं है ग्रीर न ही वहां पर ठहरने की व्यवस्था है। वहां पर फर्स्ट क्लास के जो पैसेजर ग्राते हैं उनको ठहरने की भी व्यवस्था नहीं है। रात को वहां पर जब दो बजे गाडियां पहुंचती है तो वहां पर रात को ठहरने की कोई व्यवस्था फर्स्ट क्लाम के पैमेंजरों के लिए नहीं है। जब वहां पर इस तरह की कोई व्यवस्था ठहरने के लिये नहीं है तो फिर कौन यात्री वहां पर रात को उतरने की कोशिश करेगा। वहां पर सीमेंट कार-पोरेशन सीमेंट का कारखाना लगाने जा रहा है भ्रौर दूसरे कारखाने वहां पर लगने जा रहें है। ग्रगर ग्राप वहां पर यातियों के लिए ठहरने ग्रौर दूसरी स्विधा उपलब्ध नहीं करेंगे तो यात्रियों को इसमे बड़ा कष्ट होगा। इसलिए भरा भ्रतुरोध हैं कि भ्राप कम ने कम जो जरूरत की मृविधाएं हैं उनकी तरफ देखने की कोशिश करें।

श्री सुलतान सिंह (हरियाणा) : उपन मभाध्यक्ष महोदय, यह जो बिल माननीय मंत्री जी हाउस में लाये हैं, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। एक बात तकरीबन-नकरीबन मभी माननीय मेम्बरों ने कही कि इस समय रेलवे के कुछ कर्मचारियों ने जो हड़ताल कर रखी है उससे जनता तथा देश को बहुत नुकसान हो रहा

उसको मैं एक पोलिटिकल

है। ग्राज जो स्ट्राइक चल रही है,

समझता हं; क्योंकि उत्तर प्रदेश में इलैक्शन होने जा रहे हैं: और जैसा मेरे माननीय

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दोस्त चौधरी रण गिर सिंह जी ने कहा कि 12 लाख यात्री उत्तर प्रदेश में रेलों द्वारा सफर करते हैं, लेकिन ग्राज रेलें बिलक्ल बन्द हैं। आज इस में दो राय नहीं हो सब नी है सिवाय कम्युनिस्ट भाइयों को छोड़ हर ग्रौर बकी सारा हाउस यह चाःता है कि सरकार को किसी न किसी तरह से अपनी नीति को बदलना चाहिय इस स्टाइक के बारे में। हमारे राष्ट्रपति जी श्रपील कर चुके हैं कि तीन साल तक इस देश में किसी 'कार के कोई स्ट्राइक न किये जायं। हमारी प्रधान मंत्री है कि जी बार-बार कह चकी देश में स्ट्राइक न किये जायं, लेकिन हमारे जो ट्रेड युनियन लीडर्म पोलि-टिकल पार्टीज वे हैं, उन्होंने जब तक इस बात की तरफ ध्यान नही दिया है। जैसा कि हमारे दूसरे दोस्तों ने कहा कि इन्डेयन एयर लाइन्स मे स्ट्राइक है, रेरावे में स्ट्राइक है ग्रौर लोगों को कोई दूसरा साधन नही है, जिससे वे एक जगह से दूसरी जगह जा सकें। इससे एक बात यह महसूस होती है कि ग्रनर देश के ग्रन्दर कोई ऐसी गम्भीर स्थिति स्रा जाय, तो ये पोलिटिकल पार्ट ज कितना बडा नकसान इस देश हा कर सकती है। पिछले 5 р.м. दिनो की बात है। मैं मिश्र जी भ्रौर नवल विकार जी से एक बात जरूर ग्रर्ज करना च हता हूं। उन्होंने कांग्रेम (ग्रार) पर इल्जाम लगाया है कि कांग्रेस (ग्रार) कम्युनिस्टों के दोस्ती करके चलती है। मैं एक बात श्रापकी मार्फत इन लोगों से पूछना चाहता हूं ग्रौर वे ईमानदारी से बताए कि ज्योति वसू के खिलाफ ग्रापने 20-19 RSS/ND/73

इलेक्शन में किसको खडा किया था? वेस्ट बंगाल के ग्रन्दर कम्यनिस्ट पार्टी को रिप्लेस करने वाले ग्राप थेया हम थे ?

श्री एस० डी० मिश्र: मैं मही कहता हं कि हम लोग उनके साथ नहीं है।

श्री सुलतान सिंह ग्राप लोग एक बात में उनके साथ जरूर हैं। वे लोग स्टाइक कराते है।

श्री जगदम्बी प्रसाद यादवः केरल में ग्राप किसके साथ हैं?

श्री एस० डी० मिश्र. हम एनाउन्स करते है कि हम लोग सी० पी० ग्राई० एम० ग्रौर सी० पी० ग्राई० के विरोध में हैं स्रौर रहेंगे।

श्री सुलतःन सिंह: ग्रापने कभी विरोध नहीं वेस्ट किया । में उनको ग्रापने रिप्लेस किया या हमने किया[?]

उपसभाध्यक्ष (श्री वी० बी० राज्): कौन किसके साथ है यह दूनिया को मालम है, ग्राप विल पर वोलिए।

श्री सुलतान सिंह: मैंने कहा क्योंकि उन्होने कहा था। एक बात में ये दोनों एक है। वे कहते हैं कि यह सरकार वर्कर्म की डिमान्डस नही मानती स्रौर उनके ये दोस्त कहते यह सरकार वर्कर्म के सामने जाती है। जनतंत्र के ग्रन्दर हमारे किलाफ नफरत फैलाने दोनों एक है।

मैं पिछले दिनो की बात चाहता हं। इन दोस्तों ने कहा उत्तर भारत के किसानों को कि ग्रनाज मन दो, शिव सेना ने महाराष्ट्र के म्रन्दर कहा कि गोदाम लुट लो और वेस्टर्न रेलवे के भ्रन्दर स्ट्राइक हुई ताकि

[श्री मुलतान सिंह] उत्तर भारत का ग्रनाज महाराष्ट् न पहुंचे । क्या ग्राप इस कांस्पिरेमी के पार्ट नहीं है। मैं ज्यादा न कहते हए श्रापकी मार्फत मंत्री महोदय से दरखास्त करता हं कि स्ट्राइक को कास्टीटयुगन में मान्यता देना एक बहुत ग्रच्छी बात थी। एक अच्छी बात थी इसलिए कि गरीब म्रादमी म्रपनी जमान बना कर म्रपनी को बुलन्द कर सके, लेकिन वे स्राज इस देश को तबाह कर दें, इस देश के प्रोडक्शन को बन्द कर दें. इस देश के कारोबार को बन्द कर दें तो फिर हमे इस देश के 50-60 करोड लोगो के लिए कांस्टीटयशन मे अमेंडमेंट लाना चाहिए ग्रौर खल कर कहना चाहिए कि 8--10 साल तक इस देश में स्टाइक का राइट उनको नहीं होगा। मजदूर मुझमे नाराज होता हो तो हो, कोई कर्मचारी मझसे नाराज होता हो तो हो, लेकिन मैं इस हाउन के ग्रन्दर खुल कर कहना चाहता ह कि अगर हमने इसी तरीके पर स्ट्राइक्स को मान्यता दी, इसी तरीके पर यह काम चलता रहा तो यहां पाकिस्तान ग्रौर चीन की जरूरत नही इस देश को. इस देश के ट्रेड युनियनिस्ट्म ही नवाह कर देंगे। जितनी हमारे देश में लोहे की जरूरत हो उसके लिए उतने लोहे के कारखाने बनें, चलने-फिरने के लिए जितनी जरूरत हो रेले बनें। तो स्ट्राइक के बारे में हन्ना।

एक छोटी सी ग्रर्ज मैं उप मन्त्री जी से करना चाहता हूं ग्रीर वह यह है, जैसा चौधरी रणबीर सिंह जी ने कहा, रोहतक्र से गुहाना लाइन बन चुकी है, उसको पानीपत तक कर दिया जाय।

इसके अलावा हरियाणा के अन्दर श्रीवर-क्रिजेज को बहुत कमी है। आप जमुना नगर की हालत देखिए, रिवाड़ी की हालत देखिए। कुरुक्षेत्र की तो यह हालत है कि जब बड़ा मेला लगता है तो 10-12 लाख ग्रादमी ग्राते है, वहां पर ग्रोवर-ब्रिज नहीं है, बीच में रेलवे लाइन पड़ती है। मैं यह नहीं कहता कि सब इसी माल बन जाय, कम से कम एक ग्रोवर-ब्रिज तो बनना चाहिए। स्ट्राइक के मामले को तो हमेशा के लिए तय कर देना चाहिए वरना सारे देश की स्थित बिगड़ जायगी। यही प्रार्थना है।

SHRI MOHD. SHAFI QURESHI: Sir, at the outset, I express my profound regrets to hundreds of thousands of commuters and passengers who have been Indian Railways for the last so many years and who will continue to do so, for it is very unfortunate that less than 1 per cent of the railway employees should hold at ransom 1.25 per cent of the entire Indian population. Nearly about 7 million people are travelling every day on the Indian Rail-And we are carrying .6 million tonnes goods and freights every day. It is in this context that I feel that I have to express my regrets to the travelling public and 50 per cent of this travelling public are confined to the industrial cities of Calcutta, Madras, Bombay and Secundera-These commuters include industrial workers, low-paid employees, vegetable vendors, students, sick men and other categories of low income people. Actually it is the people of this country who are suffering from this illegal, unconstitutional strike. I was heartened to see the trend of the debate in this House and to note the fact that the mind of every hon. Member was exercised because of this sudden lightning strike by a section of our railway employees.

I would like to point out that on the 12th November, a question was asked in this very House by hon. Members, Shri Niren Ghosh, Shri Kali Mukherjee, Shri I. S. Tilak, Dr. K. Mathew Kurian, Shri Krishan Kant, Shri Gurmukh Singh Musafir, Shri A. G. Kulkarni, Shri V. K. Sakhlecha, Dr. Z. A. Ahmad, Shri Kota Punnatah and Shri Chandra Shekhar. It was with regard to this very locomen's rigitation and the question was:

(a) whether all the penalised locomen have since been reinstated;

- (b) the number of criminal cases against locomen already withdrawn and those which have not been withdrawn and the reasons for not withdrawing them;
- (c) whether the agreement arrived at between locomen and the authorities has been implemented in full; and
- (d) if the answer to part (c) above be in the negative, what are the reasons therefor?

Sir, I have stated on 12th November, 1973, that all the assurances given to locomen have been fully honoured both in letter and spirit. With regard to three items, that is, pay protection, same pay for same work, and rationalisation of the basis for payment of nileage allowance, I have said that these three items are yet to be considered by the Committee. The Committee appointed by the Minister of Railways is continuing. The next meeting of the Committee will be held on 17th January. These three item will be discussed there because both sides, the administration and the loco staff side, wanted some documents to be exchanged. So, when the matter is on the negotiating table, to go on strike on the same issue is not, I think, just on the part of the loco staff. That knocks down the very basis of bilateral agreement. After all agreement cannot be on one side only. There are certain obligations east on the workers a so They have stated in that agreement hat for three years they will not go on trike on the items which were agreed to between the parties. One of the main items on which there agreement between the parties was that no loco staff will be compelled to work for more than 10 hours. This was the agreement between the two parties and what the Committee had 1) decide was the mode and manner of implementation of the tenure of work. When an item has been agreed upon by the parties, the loco staff are honour bound not to go on strike for three years on this particular issue. Then what happens to the items which they have agreed and also to the items which are still under discussion? They have made an issue of these things. And, Sir, they have gone on this 'wild cat' or lightning strike thus creating difficulties for the Railway administration. Sir, this is a fact that the entire artery of our transport system will be affected if there is a small clot anywhere on this artery. The rail movement, if it

is not properly co-ordinated, will affect the supply of coal to the steel plants and the supply position to the steel plants is being maintained at a great stress and if the situation deteriorates further-I do not want to conceal anything—possibly we may have to face serious difficulties in the steel plants. Now, Sir, who is going to be the sufferer? Hundreds and thousands of workers who are employed in the steel plants and in the other industries throughout the country will be the ultimate sufferers on account of this. Some honourable Members have said that the Government has taken an attitude which is anti-labour. It is not anti-labour. I say that less than 1° of the railway employees are involved in this agitation and, Sir, I have reports that more than 80% of the staff is willing to work, but because of coercive methods and because of intimidation and threats held out, they are not able to come out. Sir. I myself had been to certain yards. I had been to the Tughlakabad yard and to the Shakur Basti Yard and I also went to the Control Room late at night at the Delhi Main and I have reports with me. I must admire the officers and the staff and the other locomen who are working conditions of much strain now and they really deserve the congratulations of the entire country, because, Sir, whatever little skeleton services they can maintain they are maintaining well and they are able to maintain supplies to the power plants because we do not want the industries to come to a grinding halt. We want to maintain the stocks of the steel plants and we want to maintain the stocks of coal for our domestic use and we have, of course, to use coal for our own purposes also. Sir, in this situation, Shyam Babu says that we have to be very firm

SHRI NAWAL KISHORE: Yes.

SHRI MOHD, SHAFI OURESHI: we must deal with this particular problem with firmness.

SHRI NAWAL KISHORE: Yes.

SHRI MOHD, SHAFI QURESHI: Sir, I sincerely believe that the railway employees are the kith and kin and part of our big family and we have always tried to involve them in the working of the entire Indian railway system by persuasion and a majority of these people are dedicated and

people.

are already open. .

[Shri Mohd. Shafi Qureshi.] devoted people and they have shown, not today, Sir, but even at very critical junctures in our history when the very freedom of our country was in danger, this dedication and devotion. But the question is this: What does he mean by saying that we should take a firm action? He says that we are invoking the DIR. He says that we are promulgating the DIR and then develop cold feet and start withdrawing the cases. Sir, I have stated yesterday here that the DIR will be promulgated in the case of the anti-social elements and those persons who will indulge in sabotage or in collusion and they will be arrested and

SHRI S. D. MISRA: Yes, that is what we want.

deterrent action will be taken against those

But, Sir, the doors of negotiation

SHRI MOHD, SHAFI OURESHI: .. because the Committee has not been wound up and very important matters which are also pending before the tribunals have to be discussed by this Committee. Sir, there a representative of the Labour Ministry on this Committee who has been watching the proceedings of this Committee very closely. Sir, we have also the minutes of this Committee signed by both the parties and now to go on saying that the agreement has not been honoured and that they have not been fulfilled, is not good and I feel that these people are not doing justice to this Committee. Sir, my position becomes rather difficult because I am the Chairman of the Committee. I have tried to accommodate the workers' viewpoint much beyond the scope of the agreement itself. In certain cases, Sir, I have said that if a particular concession applies to only May-August agitation. I was prepared to consider the extension of this concession to the previous agitations Sir, the point is this: Unfortunately, these people have a very microscopic number of our employees on the loco running staff side and they have taken into their hands the main idea or main purpose behind this agitation. It is the right of negotiation and the right of recognition. As I stated yesterday, our stand is that we are not going to recognize category unions on the Indian Railways. We have got more than 700 categories on Indian Railways. And if we go on recognizing each category, we will have to have 700 categories on the Indian Railways. According to a very rough estimate, if the demands of each category are looked into, it may entail an expenditure of more than Rs. 600—700 crores. Sir, if the situation remains as it is today, when expenditure is going up, where is the money to keep for distribution?

Then, Sir, now we have got a joint consultative machinery. There is a permanent negotiating machinery. There are two recognized unions. And these matters have already been taken up earlier, much earlier, by the recognized unions with us. But despite that also, we have said that it is our policy that the Railways will listen to the grievances of every individual, every employee of the Railways and he can seek redress from the officers. There is no ban as such for presentation of applications to officers. But, Sir, if this is the way, then we will let them know what it means by stoppage of work and absenteeism.

Sir, if we look at the industrial development of our country, roads are coming up and new buildings are coming up. If soft coke is not available, the entire brick-burning industry will come to a collapse. Therefore, I have to reiterate my appeal once again to the loco staff that this is high time that they realised that at this critical juncture they should come back to work and all their grievances which are still under discussion will be properly looked into.

Then. Sir, about 10-hour work, we started this from the 1st of December. The only difference between the two sides was, while the Administration said it would take three years to complete this ten-hour work on the entire Indian railway system, the staff said that it could be done in 90 days. Sir, at least they should have allowed 90 days to elapse from the 1st of December. told them that I shall give them every facility to sit with the officers and that if they could get it done in 90 days I said: Hats off to you. But before this period of 90 days was over from the 1st of December when we said that we shall start implementing this ten-hour rule on the entire Indian railway system, suddenly, on the 16th December they went on a strike and they started absenting themselves. If I take them on their word-and the country should know it, Sir, that they wanted 90 days to complete the implementation of

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this-we started this work on the 1st of December, they struck work on the 16th of December. If they had waited for 90 days. and if they had measured the progress-1 think, possibly at that time their attitude was rigid—they could have said that the Railways have failed and, therefore, they could resort to strike, of course, giving some proper notice or some thing, Sir, under these concitions, I do not call it genuine trade unionism; it is coercive trade Nobody should be left alone unionism. or protected to take advantage of Sir, I am going once again to situation. state this thing before this hon. House that whatever assurances have been given have been fulfilled; they should have no grievance on that. Whatever remains has vet to be decided by the committee. Let them come to this committee. If they want the date of this committee to be advanced by two days, three days or even ten days, I am prepared even to consider that demand also. But, unfortunately. Sir as I have noticed, there is more of politics in this agitation. . .(Interruptions). There are elements which are trying to sabotage the entire economy of the country...

SHRI B. K. KAUL: Why don't you haul them up?...

SHRI MOHD. SHAFI QURESHI: I had expressed my desire and sincerely appealed to them that it would have been better if they leave the railway men alone, because we can decide and we know how to decide with our own kith and kin, our own members of the family. But they won't let them do so.

Sir, this was not one of the important matters, but I took it up first because the hon. Members showed a great about it. I am sore that this House reflects the will of the people of this country that we have not to be swashbuckled or brought to knees by coercion. We shall discuss all matters on the table and there will be We shall try to undera mutual dialogue stand each other's point of view and try to solve the problem. Coercion will not pay either those who believe in it or those who think that ome results can be achieved through it.

Sir, I will now come to the supplementary demands. From the Supplementary Demands presented to the House, hon.

Members will appreciate that I have contined myself to the minimum requirements. The funds asked for are only to cover the provisional payments of two increases in the rates of Dearness Allowance (sanctioned by Government from 1-5-73 and 1-8-73) and the cost of certain urgent surveys and works undertaken, or proposed to be undertaken, out-of-turn during the current year.

Payments of the two increases in D.A. have already been made to the staff to the extent of Rs. 10 crores by the end of October. The balance of Rs. 11 crores under Revenue Expenditure is required to cover such payments from November 1973 to March 1974. The House will note that I have made no request for allotment of any funds for Dearness Allowance liability under the Works Grants. The amount of Rs. 1.58 crores required for this purpose is proposed to be absorbed within the existing allotments.

Even for surveys and urgent works, I have approached the House with very modest proposal limiting the requirements to the minimum during the current year. The main items are—four surveys, two restoration works and two Projects, namely, a factory at Nasik for manufacture of electric traction motors and a wheel & axle plant at Yelahanka in Karnataka.

In addition, generating sets are proposed to be installed at key workshops and Production Units. The hon. Members are aware of the frequent interruptions to power supply, load shedding, etc., particularly during the last 18 months or so. interruptions have adversely affected the production and maintenance of our rolling stock. It is essential that Railways. dependence on erratic supply sources should be reduced as early as possible so that power supply for its essential requirements is assured. To this end, stand-bye generating sets are proposed to be set up as an immediate measure. As a long measure, the feasibility of setting up Captive Power Houses is being explored.

The two restoration works have been included so as to make the maximum progress during the working season before the onset of the monsoon.

[Shri Mohd, Shafi Quieshi,]

The setting up of a factory for the manufacture of electric traction equipment is essential to meet the matching requirements of motors for use in electric locomotives. The existing production capacity in the country is inadequate for our increased requirements. The wheel & axle plant is being set up to supplement the existing indigenous capacity and save on imports of this item to the extent of Rs. 6 to 7 crores per year. A final decision on this project has been reached only recently after satisfaction of the criteria of technical and financial viability.

Although the proposed works may entail more expenditure than the token amounts asked for in the Supplementary Demands, it will be my endeavour to contain the over-all outlay within the Grants sanctioned by the Parliament.

I am grateful to the hon. Members who have taken part in this debate. Certain points have been made by hon. Members with regard to their areas relating to new lines, conversions and amenities. I will try to send a reply to each Member individually. With these words....

श्री जगदम्बी प्रसाद यादव: श्रापने एस० पी० वर्मा के बारे में कुछ नहीं बताया। मैंन हाउस में भी उसका जिक्र किया श्रीर मैंने लिख कर भी दिया।

श्री ओम् मेहता: लिख कर जवाब दे देंगे।

श्री जगदम्बी प्रसाद यादव : लिख कर जवाब क्या देंगे, सदन के सामने देना चाहिए।

उपसभाष्यक्ष (श्री वी० बी० राजू) : उसी बात के लिये वहां से यहा तशरीफ ले ग्राये।

श्री जगदम्बी प्रसाद थादव: श्रीमन् मैंने उसके लिये काल ग्रटेंशन दिया कि ग्राप हाउस में उसको बनाइये। मैंने हाउस में कहा लेकिन मिनिस्टर साहब न कोई बात ही नही कही, मैंने व्हिप से भी कहा कि इसका जवाब दिलवाइय। किनना बडा सवाल है, 1968 ई० से इस चीज को ले कर लड़े और 1973 तक लिखा पढ़ी करने के बाद भी

उपसभाध्यक्ष (श्री वी० बी० राजू): उस चीज को दुहराने की क्या ग्रावश्यकता है। Would you like to say anything?

SHRI MOHD. SHAFI QURESHI: This matter pertains to some employees. He has also raised other matters about Sharma and other persons. I do not have the details to be able to give a satisfactory reply. But I shall get a detailed reply sent to you.

श्री जगदम्बी प्रसाद यादव: श्रीमन्, यह छ: वर्ष से 1968 से चल रहा है पर इन्हें पता नहीं, डिटेल नहीं जानने एस० पी० वर्मा के बारे में, सैनिटरी इस्पेक्टर...

THE VICE-CHAIRMAN (SHR) V. B. RAJU): The Minister said that he will look into it.

श्री जगदम्बी प्रसाद यादव: यह मिनिस्टर साहब कई बार कह चुके हैं। बहुन देख चुके हें। मैंने लिख कर दिया उसके बाद हाउस में कहा। उसने छोटी सी बात रखी, उसने कोई बहुत बड़ी बात नहीं रखी, उसने इतना ही रखा कि जो नाइट स्वायल उठाने के लिये बहाली की जाती है...

THE VICE-CHAIRMAN (SHR1 V. B. RAJU): Do not bring the merits of the case now.

श्री जगदम्बी प्रसाद थादव : इंडि-विजुअल केस का सवाल नहीं है यह भ्रष्टाचार का सवाल है, सवाल बोर्ड के मेम्बरों का है ग्रीर सब से ऊंचे ग्रिधिकारियों का है। यह कहना की यह एक इंडिविजुश्रल का सवाल उठा रहे हैं बिलकुल गलत बात है। मैं तो एक नीति का सवाल उठा रहा हूं और इस बारे मे मैंने मांग्नीय मंत्री जी को कई बार लिखा, यहा पर सवाल किया लेकिन उन्होंने कोई रेस्पोंड नहीं किया। उन्होंने मेरे प्रश्न का जवाब नहीं दिया और उस को रिजेक्ट कर दिया। हम यहा पर जनता के प्रतिनिधि बन कर आये हैं और खितवाड़ करने के लिए नहीं ग्राये हैं।

SHRI MOHD. SHAFI QURESHI: The information which I have with me is that this Mr. Verma, who immolated himself before the Parliament House or the Central Secretariat, at the me when he died was not a Railway employee. He was discharged from service some four years ago. And I am subject to correction. That is why I should be 1 ven time...

(Interruption).

श्री जगदम्बी ासाद यादव: श्री कुरेशी साहब, मैं ग्राप से विनम्रता पूर्वक यह कहना चाहता हूं कि ग्रगर कोई जानकार अनजान गनना चाहते हैं तो उसका भी कोई इलाज हो सकता है?

SHRI MOHD. SHAFI QURESHI: I am not yielding...

(Inversuption).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Yadıv, do not enter into a dialogue now.

SHRI MOHD. SHAFI QURESHI: That is why I request d the hon. Member that I shall get the full details and submit to him. In case he wants to discuss further, he is welcome to come to me at any time. Sir, with these v ords, I commend the Bill to the House.

THE VICE-CHAIRMAN (SHRT V. B. RAJU): The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up clause by clause consideration of the Bill.

Lok Sabha

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1 the Enacting Formula and the Title were added to the Bill.

SHRI MOHD. SHAFI QURESHI: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Konkan Passenger Ships (Acquisition)
Bill. 1973

SECRETARY-GENERAL: Sir, 1 have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Konkan Passenger Ships (Acquisition) Bill, 1973. as passed by the Lok Sabha at its sitting held on the 19th December, 1973."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The House stands adjourned till 11 A.M. tomorrow, the 20th December.

The House then adjourned at twentyeight minutes past five of the clock till eleven of the clock on Thursday, the 20th December, 1973.